

NHRC action on custodial-torture complaint indicts Punjab Govt: BJP

PIONEER NEWS SERVICE

■ New Delhi

BJP leader Tarun Chugh on Saturday said the National Human Rights Commission (NHRC) has taken cognisance of his complaint over the alleged custodial torture of a Sikh man who waved a black flag at a programme of Punjab Chief Minister Bhagwant Mann.

A day earlier, Chugh had urged the NHRC to take suo-motu (on its own) cognisance of the alleged custodial torture of Mohanjeet Singh, who waved a black

flag at Mann's programme in Sheron village on September 2 to protest against the Aam Aadmi Party (AAP) Government's handling of the drug menace in Punjab.

Chugh had requested the NHRC to send an independent fact-finding team to the village where the incident took place and the police station concerned, and direct the registration of an FIR against the officers involved, including the deputy superintendent of police (DSP).

The Rajya Sabha MP had also sought security and



BJP leader Tarun Chugh

medical assistance for the victim and his family, alleging that they face serious threats from the state machinery.

The commission has taken cognisance of Chugh's letter and written to the Punjab Government over the matter.

Sharing the NHRC letter on X, Chugh said the commission's action is a "serious" development and a "strong indictment" of the AAP Government's handling of human rights in Punjab.

"The Commission has ordered an immediate inquiry, medico-legal examination, preservation of CCTV footage and police records, and a point-wise Action Taken Report within two weeks," he said, adding that the action came even as Mann has "merely" transferred the DSP involved in the matter.

कुछ अलग | एनएचआरसी के शोध में सामने आई बात, पश्चिम की तुलना में पूर्वोत्तर के बुजुर्ग अधिक खुश रहते हैं

जीवनसाथी से ज्यादा बच्चों को याद करते हैं बुजुर्ग

■ प्रभात कुमार

नई दिल्ली। पूर्वोत्तर और पश्चिम भारत के वृद्धाश्रम में रह रहे बुजुर्ग अपने जीवनसाथी से अधिक बच्चों को याद करते हैं। इसका खुलासा राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की ओर कराए गए शोध में हुआ है। शोध रिपोर्ट के अनुसार, पश्चिम की तुलना में पूर्वोत्तर के बुजुर्ग अधिक खुश रहते हैं।

एनएचआरसी की रिपोर्ट के मुताबिक, वृद्धाश्रम में रहने वाले पूर्वोत्तर के 43.33 फीसदी बुजुर्ग बच्चों को याद करके समय गुजारते हैं, वहीं पश्चिम भारत के 37 फीसदी बुजुर्ग बच्चों को याद करते हैं। पूर्वोत्तर के 15 फीसदी तो पश्चिम भारत के 23 फीसदी बुजुर्ग वृद्धाश्रम में अपने

खुश रहते हैं उम्रदराज

वृद्धाश्रम में रहने वाले 92% बुजुर्ग खुश रहते हैं। पूर्वोत्तर के 92.78% बुजुर्गों ने कहा कि उन्हें कोई परेशानी नहीं है, 2.78% ने आश्रम में हिंसा की बात कबूल की। पश्चिम भारत में 91% ने कहा-परेशानी नहीं है, लेकिन 4.09 फीसदी ने हिंसा की बात स्वीकार की।



जीवनसाथी को याद करके समय काटते हैं।

देश के दोनों हिस्सों के 32 फीसदी बुजुर्ग अपनी जिंदगी जीने में मस्त हैं और किसी को याद नहीं करते हैं। एनएचआरसी ने नॉर्थ ईस्टर्न हिल यूनिवर्सिटी, शिलांग के सहयोग से पूर्वोत्तर भारत के असम और मणिपुर

तो पश्चिम भारत के महाराष्ट्र और गुजरात के वृद्धाश्रम में रहने वाले बुजुर्गों पर यह शोध किया। इस शोध का मकसद दोनों क्षेत्रों में वृद्धाश्रम में रहने वाले 'बुजुर्गों की जीवन संतुष्टि और जीवन की गुणवत्ता' में तुलना करना था। कुछ ऐसे भी बुजुर्ग हैं जो दोस्तों को अधिक याद करते हैं।

उच्च रक्तचाप के शिकार

पूर्वोत्तर और पश्चिम भारत के वृद्धाश्रम में रहने वाले बुजुर्गों की बीमारी की स्थिति एक जैसी है। आंकड़ों के मुताबिक, पूर्वोत्तर में 45.56% और पश्चिम में 44.73 फीसदी बुजुर्ग उच्च रक्तचाप के शिकार हैं। पश्चिम भारत में 19% बुजुर्गों को मधुमेह है तो पूर्वोत्तर में 12 फीसदी। गठिया की बीमारी दोनों हिस्सों में एक समान है।

पूर्वोत्तर के वृद्धाश्रम साफ

रिपोर्ट के मुताबिक, पूर्वोत्तर के वृद्धाश्रम में पश्चिम की तुलना में अधिक साफ सफाई है। इसमें कहा गया है कि पूर्वोत्तर में 61.67 फीसदी साफ सफाई दिखा, जबकि पश्चिम में 55.84 फीसदी है।

नवोदय टाइम्स

Sun, 06 September 2026

Edition: main edition, Page no. 9

हिरासत में मारपीट पर एनएचआरसी सख्त, दो सप्ताह में मांगी रिपोर्ट

■ भाजपा के राज्यसभा सदस्य तरुण
चुग की शिकायत पर कार्रवाई

चंडीगढ़, 5 सितम्बर (ब्यूरो) : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पंजाब के संगरूर जिले के गांव शेरों में मुख्यमंत्री भगवंत मान के “लोक मिलनी” कार्यक्रम के दौरान नशे के खिलाफ आवाज उठाने वाले एक व्यक्ति के साथ कथित हिरासत में मारपीट, यातना और मानवाधिकार उल्लंघन के मामले का संज्ञान लिया है। यह कार्रवाई भाजपा के राज्यसभा सांसद तरुण चुग द्वारा दायर शिकायत पर की गई है। शिकायत के अनुसार, पीड़ित व्यक्ति मुख्यमंत्री के कार्यक्रम के दौरान पंजाब में बढ़ती नशे की समस्या के विरोध



‘पंजाब में एससी अभ्यर्थी मजबूर’

चंडीगढ़: भाजपा के राष्ट्रीय मुख्यालय प्रभारी एवं सांसद तरुण चुग ने शिक्षक दिवस के अवसर पर पंजाब की सरकार पर अनुसूचित जाति समाज के संवैधानिक अधिकारों के साथ खिलवाड़ करने का आरोप लगाते हुए कहा कि आज जब पूरा देश शिक्षकों का सम्मान कर रहा है, वहीं पंजाब में एससी वर्ग से जुड़े शिक्षक व अभ्यर्थी अपने हक के लिए सड़कों पर उतरने को मजबूर हैं।

में काला झंडा दिखाकर प्रदर्शन कर रहा था। मामले की गंभीरता को देखते हुए आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी पीठ ने पंजाब के मुख्य सचिव, डीजीपी पंजाब, एसपी संगरूर और जिला मजिस्ट्रेट संगरूर को तत्काल जांच करने और दो सप्ताह के भीतर बिंदुवार कार्रवाई रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।

NATIONAL HUMAN RIGHTS COMMISSION ORDERS INQUIRY

The National Human Rights Commission (NHRC) on Saturday took cognisance of a complaint filed by Rajya Sabha member Tarun Chugh in connection with the alleged custodial torture.

The matter was considered by an NHRC bench headed by member Priyank Kanoongo, which directed the Punjab chief secretary, director general of police, Sangrur superintendent of police and Sangrur district magistrate to

conduct an immediate inquiry and submit a point-wise action taken report within two weeks.

The commission also ordered an immediate medico-legal examination of the alleged victim and directed the authorities to preserve the complete, unedited CCTV footage of the police premises concerned and submit an authenticated copy on a pen drive.

The authorities have further

been asked to provide the FIR and custody records, details of police personnel involved in the detention and interrogation, and a report on allegations concerning the victim's family members.

The commission has directed that all relevant medical records, CCTV footage, police documents, electronic data and other evidence be secured and preserved to ensure that the allegations can be properly investigated.

NHRC action on custodial-torture complaint indicts Punjab govt: BJP

PIONEER NEWS SERVICE ■ New Delhi

BJP leader Tarun Chugh on Saturday said the National Human Rights Commission (NHRC) has taken cognisance of his complaint over the alleged custodial torture of a Sikh man who waved a black flag at a programme of Punjab Chief Minister Bhagwant Mann.

A day earlier, Chugh had urged the NHRC to take suo-motu (on its own) cognisance of the alleged custodial torture of Mohanjeet Singh, who waved a black flag at Mann's programme in Sheron village on September 2 to protest against the Aam Aadmi Party (AAP) Government's handling of the drug menace in Punjab.

Chugh had requested the NHRC to send an independent fact-finding team to the village where the incident took place and



the police station concerned, and direct the registration of an FIR against the officers involved, including the deputy superintendent of police (DSP).

The Rajya Sabha MP had also sought security and medical assistance for the victim and his family, alleging that they face

serious threats from the state machinery.

The commission has taken cognisance of Chugh's letter and written to the Punjab Government over the matter.

Sharing the NHRC letter on X, Chugh said the commission's action is a "serious" development and a "strong indictment" of the AAP Government's handling of

human rights in Punjab.

"The Commission has ordered an immediate inquiry, medico-legal examination, preservation of CCTV footage and police records, and a point-wise Action Taken Report within two weeks," he said, adding that the action came even as Mann has "merely" transferred the DSP involved in the matter.

Torture claims: DSP shifted after RaGa, NHRC step in

Bharat Khanna
@timesofindia.com

Patiala: Punjab govt on Saturday transferred Sunam DSP Harwinder Singh and sent three other personnel to Police Lines over torture allegations levelled by Sikh youth Mohanjit Singh, who had waved black flags at CM Bhagwant Mann on Sep 2.

The action came soon after Lok Sabha LoP Rahul Gandhi spoke to Mohanjit over the phone. The National Human Rights Commission (NHRC) has also sought an action-taken report from Punjab govt in two weeks.

'Courage hailed'

Lok Sabha LoP Rahul Gandhi on Saturday hailed the "courage" shown by Mohanjit Singh, the Sikh youth who has alleged police torture after waving a black flag at the Punjab CM on Sept 2. A call between Rahul and Mohanjit was facilitated by Punjab Congress president Amrinder Singh Raja Warring.

Sangrur rural DSP Dalbir Singh said Harwinder had been transferred to the Police Training Academy in Bahadurgarh.

► Continued on P 2

Two SHOs and ASI sent to police lines

► Continued from P1

Inspector and Sunam City SHO Prateek Jindal, Cheema SHO and SI Baljit Singh, and ASI Harpreet Singh had been directed to report to Sangrur Police Lines pending a departmental probe.

Mohanjit, a resident of Sheron village, had waved a black flag during Mann's speech at a govt 'Lok Milni' programme. He was detained under Sections 126 and 170 of the BNSS and later admitted to Sangrur Civil Hospital after securing bail. In his complaint, Mohanjit alleged custodial assault, including beatings, electric shocks, pulling of his hair and beard, and desecration of his kakaars. Police have denied the allegations and said he was a history-sheeter facing eight FIRs.

Dhami accuses govt of misusing police

Amritsar: SGPC president Harjinder Singh Dhami has accused the AAP govt of "misusing" the police. When people ask questions of govt, it misuses the police, Dhami said after meeting Mohanjit Singh, who was allegedly subjected to torture by the police. The SGPC chief, who met Mohanjit to inquire about his health, assured him of all possible assistance.

They also said his pre-production medical examination showed no fresh external injuries and his dope test was positive.

The NHRC action followed a complaint by BJP Rajya Sabha MP Tarun Chugh on Sep 4. The commission directed the Punjab chief secretary, DGP, SSP Sangrur and district magistrate to inquire into the allegations, terming them prima facie a "serious violation" of Mohanjit's right to life, dignity and bodily integrity.

The commission has

sought details of the legal basis and circumstances of his detention, station diary and hospital records, an immediate medico-legal examination and complete CCTV footage from the police station and other relevant premises. It also sought details of any FIR and the names and postings of all personnel involved.

Sangrur SSP Ravjot Grewal said the report would be submitted within the stipulated period and that a police team headed by SP (Headquarters) Sukhamrit Randha-

wa was investigating the matter.

Punjab ministers Aman Arora and Harpal Singh Cheema also condemned the incident. They said a departmental inquiry was underway and the accused officers had denied the allegations.

Akal Takht acting jathedar Giani Kuldip Singh Gargaj also condemned the alleged desecration of Sikh religious symbols. SAD chief Sukhbir Singh Badal and Congress functionaries have separately approached the NHRC seeking an independent probe.

He demanded dismissal and criminal prosecution of the DSP and SHO and said he and Punjab assembly LoP Partap Singh Bajwa would meet Governor Gulab Chand Kataria seeking an impartial probe.

NHRC action on custodial-torture complaint indicts Punjab govt: BJP

PIONEER NEWS SERVICE ■ New Delhi

BJP leader Tarun Chugh on Saturday said the National Human Rights Commission (NHRC) has taken cognisance of his complaint over the alleged custodial torture of a Sikh man who waved a black flag at a programme of Punjab Chief Minister Bhagwant Mann.

A day earlier, Chugh had urged the NHRC to take suo-motu (on its own) cognisance of the alleged custodial torture of Mohanjeet Singh, who waved a black flag at Mann's programme in Sheron village on September 2 to protest against the Aam Aadmi Party (AAP) Government's handling of the drug menace in Punjab.

Chugh had requested the NHRC to send an independent fact-finding team to the village where the incident took place and



the police station concerned, and direct the registration of an FIR against the officers involved, including the deputy superintendent of police (DSP).

The Rajya Sabha MP had also sought security and medical assistance for the victim and his family, alleging that they face

serious threats from the state machinery.

The commission has taken cognisance of Chugh's letter and written to the Punjab Government over the matter.

Sharing the NHRC letter on X, Chugh said the commission's action is a "serious" development and a "strong indictment" of the AAP Government's handling of

human rights in Punjab.

"The Commission has ordered an immediate inquiry, medico-legal examination, preservation of CCTV footage and police records, and a point-wise Action Taken Report within two weeks," he said, adding that the action came even as Mann has "merely" transferred the DSP involved in the matter.

NHRC action on custodial-torture complaint indicts Punjab govt: BJP

PIONEER NEWS SERVICE ■ New Delhi

BJP leader Tarun Chugh on Saturday said the National Human Rights Commission (NHRC) has taken cognisance of his complaint over the alleged custodial torture of a Sikh man who waved a black flag at a programme of Punjab Chief Minister Bhagwant Mann.

A day earlier, Chugh had urged the NHRC to take suo-motu (on its own) cognisance of the alleged custodial torture of Mohanjeet Singh, who waved a black flag at Mann's programme in Sheron village on September 2 to protest against the Aam Aadmi Party (AAP) Government's handling of the drug menace in Punjab.

Chugh had requested the NHRC to send an independent fact-finding team to the village where the incident took place and



the police station concerned, and direct the registration of an FIR against the officers involved, including the deputy superintendent of police (DSP).

The Rajya Sabha MP had also sought security and medical assistance for the victim and his family, alleging that they face

serious threats from the state machinery.

The commission has taken cognisance of Chugh's letter and written to the Punjab Government over the matter.

Sharing the NHRC letter on X, Chugh said the commission's action is a "serious" development and a "strong indictment" of the AAP Government's handling of

human rights in Punjab.

"The Commission has ordered an immediate inquiry, medico-legal examination, preservation of CCTV footage and police records, and a point-wise Action Taken Report within two weeks," he said, adding that the action came even as Mann has "merely" transferred the DSP involved in the matter.

NHRC action on custodial-torture complaint indicts Punjab govt: BJP

PIONEER NEWS SERVICE ■ New Delhi

BJP leader Tarun Chugh on Saturday said the National Human Rights Commission (NHRC) has taken cognisance of his complaint over the alleged custodial torture of a Sikh man who waved a black flag at a programme of Punjab Chief Minister Bhagwant Mann.

A day earlier, Chugh had urged the NHRC to take suo-motu (on its own) cognisance of the alleged custodial torture of Mohanjeet Singh, who waved a black flag at Mann's programme in Sheron village on September 2 to protest against the Aam Aadmi Party (AAP) Government's handling of the drug menace in Punjab.

Chugh had requested the NHRC to send an independent fact-finding team to the village where the incident took place and



the police station concerned, and direct the registration of an FIR against the officers involved, including the deputy superintendent of police (DSP).

The Rajya Sabha MP had also sought security and medical assistance for the victim and his family, alleging that they face

serious threats from the state machinery.

The commission has taken cognisance of Chugh's letter and written to the Punjab Government over the matter.

Sharing the NHRC letter on X, Chugh said the commission's action is a "serious" development and a "strong indictment" of the AAP Government's handling of

human rights in Punjab.

"The Commission has ordered an immediate inquiry, medico-legal examination, preservation of CCTV footage and police records, and a point-wise Action Taken Report within two weeks," he said, adding that the action came even as Mann has "merely" transferred the DSP involved in the matter.

NHRC action on custodial-torture complaint indicts Punjab govt: BJP

PIONEER NEWS SERVICE ■ New Delhi

BJP leader Tarun Chugh on Saturday said the National Human Rights Commission (NHRC) has taken cognisance of his complaint over the alleged custodial torture of a Sikh man who waved a black flag at a programme of Punjab Chief Minister Bhagwant Mann.

A day earlier, Chugh had urged the NHRC to take suo-motu (on its own) cognisance of the alleged custodial torture of Mohanjeet Singh, who waved a black flag at Mann's programme in Sheron village on September 2 to protest against the Aam Aadmi Party (AAP) Government's handling of the drug menace in Punjab.

Chugh had requested the NHRC to send an independent fact-finding team to the village where the incident took place and



the police station concerned, and direct the registration of an FIR against the officers involved, including the deputy superintendent of police (DSP).

The Rajya Sabha MP had also sought security and medical assistance for the victim and his family, alleging that they face

serious threats from the state machinery.

The commission has taken cognisance of Chugh's letter and written to the Punjab Government over the matter.

Sharing the NHRC letter on X, Chugh said the commission's action is a "serious" development and a "strong indictment" of the AAP Government's handling of

human rights in Punjab.

"The Commission has ordered an immediate inquiry, medico-legal examination, preservation of CCTV footage and police records, and a point-wise Action Taken Report within two weeks," he said, adding that the action came even as Mann has "merely" transferred the DSP involved in the matter.

NHRC action on custodial-torture complaint indicts Punjab govt: BJP

PIONEER NEWS SERVICE ■ New Delhi

BJP leader Tarun Chugh on Saturday said the National Human Rights Commission (NHRC) has taken cognisance of his complaint over the alleged custodial torture of a Sikh man who waved a black flag at a programme of Punjab Chief Minister Bhagwant Mann.

A day earlier, Chugh had urged the NHRC to take suo-motu (on its own) cognisance of the alleged custodial torture of Mohanjeet Singh, who waved a black flag at Mann's programme in Sheron village on September 2 to protest against the Aam Aadmi Party (AAP) Government's handling of the drug menace in Punjab.

Chugh had requested the NHRC to send an independent fact-finding team to the village where the incident took place and



the police station concerned, and direct the registration of an FIR against the officers involved, including the deputy superintendent of police (DSP).

The Rajya Sabha MP had also sought security and medical assistance for the victim and his family, alleging that they face

serious threats from the state machinery.

The commission has taken cognisance of Chugh's letter and written to the Punjab Government over the matter.

Sharing the NHRC letter on X, Chugh said the commission's action is a "serious" development and a "strong indictment" of the AAP Government's handling of

human rights in Punjab.

"The Commission has ordered an immediate inquiry, medico-legal examination, preservation of CCTV footage and police records, and a point-wise Action Taken Report within two weeks," he said, adding that the action came even as Mann has "merely" transferred the DSP involved in the matter.

NHRC seeks report on Punjab activist's custodial torture

Chandigarh: The National Human Rights Commission (NHRC) has taken cognisance of a complaint by BJP Rajya Sabha MP Tarun Chugh over the alleged custodial torture of Sikh man Mohanjit Singh by police personnel in Punjab's Sangrur district.

The NHRC bench, headed by Chairperson Priyank Kanoongo, directed the Punjab Chief Secretary, Director General of Police, Sangrur Superintendent of Police and District Magistrate to conduct an inquiry, arrange a medico-legal examination and preserve CCTV footage and police records. The commission also sought an action-taken report within two weeks.

Singh, a Sheron village resident, claimed he was detained after showing a black flag to Chief Minister Bhagwant Mann at his Sep 02 Lok Milni programme to protest against the Aam Aadmi Party government's handling of Punjab's drug menace. He claimed that during police custody he was given an electric shock, his beard was pulled, salt was rubbed on his wounds, and his undergarment was torn.

The allegations triggered a massive political row in Punjab, with the opposition demanding the government take stern action against the concerned police officers.

कस्टडी में प्रताड़ना मामला इंसॉफ के लिए पुलिस लाइन के बाहर प्रदर्शन आज

युवक से बर्बरता पर बवाल : डीएसपी का तबादला, 3 थानेदार लाइन हाजिर

भास्कर न्यूज | संगरूर

कस्टडी में सिख युवक से बर्बरता मामले में शनिवार को पुलिस पर गाज गिर गई। 5 सितंबर को सुनाम के डीएसपी हरविंदर सिंह खैहरा को बदलकर बहादुरगढ़ भेज दिया गया, जबकि सुनाम थाने के एसएचओ प्रतीक जिंदल, चौमा थाने के इंचार्ज एसआई बलजीत सिंह और सिटी सुनाम चौकी इंचार्ज एसआई हरप्रीत सिंह को लाइन हाजिर कर दिया गया है। चारों अधिकारियों पर मोहनजीत सिंह निवासी गांव शेरों को कस्टडी के दौरान अमानवीय व्यवहार करने का आरोप है। मगर पीड़ित के समर्थन में उतरे राजनीति दल और समाजसेवी संगठन पुलिस के इस एक्शन से असंतुष्ट नजर आए। विपक्षीय दलों और संघर्षशील संगठनों ने मोहनजीत को इंसॉफ दिलाने के लिए 'मोहनजीत इंसॉफ संघर्ष' कमेटी का गठन किया है, जिसकी अगुवाई में रविवार को संगरूर पुलिस लाइन के सामने धरना देकर न्याय की मांग की जाएगी।

पंजाब कांग्रेस प्रधान अमरिंदर सिंह राजा वडिंग, एसजीपीसी प्रधान हरजिंदर धामी, बिक्रम मजीठिया, मनप्रीत अयाली ने अस्पताल में मोहनजीत से मुलाकात की। वडिंग ने मोहनजीत की राहुल गांधी से फोन पर बातचीत भी कराई। वडिंग ने कहा कि प्रदर्शन करना सभी का अधिकार है, पर मोहनजीत के साथ पुलिस ने जो अमानवीय व्यवहार किया गया है, वह देश में पहली बार हुआ है।

पीड़ित से अस्पताल में मिले वडिंग, राहुल गांधी ने फोन पर जाना हाल



संगरूर में मोहनजीत का हाल पूछते कांग्रेस प्रधान वडिंग।

वडिंग ने कहा कि पार्टी मोहनजीत के साथ डट कर खड़ी है। वह जल्द पंजाब डीजीपी और राज्यपाल के साथ मुलाकात करेंगे। पंजाब सरकार को डीएसपी को तुरंत बर्खास्त करना चाहिए। यदि मोहनजीत को इंसॉफ न मिला तो कांग्रेस अपने स्तर पर एसएसपी का घेराव करेगी। सीएम पंजाब में जहां जाएंगे, उन्हें काली झंडियां दिखाएंगे। मजीठिया ने कहा कि पीड़ित के साथ चट्टान की तरह खड़े हैं। उन्होंने संबंधित पुलिस अधिकारियों के डिसमिस करने की मांग की। इधर, धामी ने पीड़ित परिवार को ₹1 लाख की वित्तीय सहायता प्रदान की और कहा कि जिम्मेदार अफसरों के विरुद्ध कार्रवाई की जाए।

मानवाधिकार आयोग सख्त : सरकार और डीजीपी से 2 हफ्ते में रिपोर्ट तलब

चंडीगढ़ | राष्ट्रीय मानवाधिकार आयोग ने संगरूर जिले के गांव शेरों में सीएम के 'लोक मिलनी' कार्यक्रम के दौरान नशे के खिलाफ आवाज उठाने वाले युवक से मारपीट और प्रताड़ना के मामले का संज्ञान लिया है। यह कार्रवाई राज्यसभा सांसद तरुण चुघ की शिकायत पर की गई है। शिकायत के अनुसार, युवक कार्यक्रम में पंजाब में बढ़ती नशे की समस्या के विरोध में काला झंडा दिखाकर प्रदर्शन कर रहा था। आरोप है कि पुलिस ने उसे हिरासत में लिया और मारपीट व प्रताड़ित किया। परिवार ने युवक से दुर्व्यवहार करने के आरोप लगाए

मेडिकल जांच और सीसीटीवी फुटेज सुरक्षित रखने के निर्देश...

आयोग ने पीड़ित की तत्काल मेडिकल जांच और पुलिस परिसर में लगे कैमरों की रिकॉर्डिंग सुरक्षित रखने के निर्देश दिए हैं। इसके अलावा अधिकारियों से प्राथमिकी, हिरासत संबंधी अभिलेख, पूछताछ का विवरण, हिरासत में शामिल सभी पुलिसकर्मियों की जानकारी और पीड़ित के परिवार से जुड़े आरोपों पर विस्तृत रिपोर्ट मांगी गई है। मानवाधिकार आयोग ने घटना से जुड़े चिकित्सकीय अभिलेख, कैमरों की रिकॉर्डिंग, इलेक्ट्रॉनिक आंकड़े, पुलिस रिकॉर्ड और अन्य अहम साक्ष्यों को तत्काल सुरक्षित रखने के निर्देश दिए हैं। आयोग के हस्तक्षेप के बाद अब मामले में पुलिस की भूमिका और कथित मानवाधिकार उल्लंघन की जांच होगी।

गए। आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने पंजाब के मुख्य सचिव, डीजीपी, संगरूर के पुलिस अधीक्षक और

जिला मजिस्ट्रेट को जांच के निर्देश दिए हैं। सभी अधिकारियों को 2 सप्ताह के भीतर कार्रवाई रिपोर्ट पेश करने को कहा गया है।

कुछ अलग | एनएचआरसी के शोध में सामने आई बात, पश्चिम की तुलना में पूर्वोत्तर के बुजुर्ग अधिक खुश रहते हैं

जीवनसाथी से ज्यादा बच्चों को याद करते हैं बुजुर्ग

■ प्रभात कुमार

नई दिल्ली। पूर्वोत्तर और पश्चिम भारत के वृद्धाश्रम में रह रहे बुजुर्ग अपने जीवनसाथी से अधिक बच्चों को याद करते हैं। इसका खुलासा राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की ओर कराए गए शोध में हुआ है। शोध रिपोर्ट के अनुसार, पश्चिम की तुलना में पूर्वोत्तर के बुजुर्ग अधिक खुश रहते हैं।

एनएचआरसी की रिपोर्ट के मुताबिक, वृद्धाश्रम में रहने वाले पूर्वोत्तर के 43.33 फीसदी बुजुर्ग बच्चों को याद करके समय गुजारते हैं, वहीं पश्चिम भारत के 37 फीसदी बुजुर्ग बच्चों को याद करते हैं। पूर्वोत्तर के 15 फीसदी तो पश्चिम भारत के 23 फीसदी बुजुर्ग वृद्धाश्रम में अपने

खुश रहते हैं उम्रदराज

वृद्धाश्रम में रहने वाले 92% बुजुर्ग खुश रहते हैं। पूर्वोत्तर के 92.78% बुजुर्गों ने कहा कि उन्हें कोई परेशानी नहीं है, 2.78% ने आश्रम में हिंसा की बात कबूल की। पश्चिम भारत में 91% ने कहा-परेशानी नहीं है, लेकिन 4.09 फीसदी ने हिंसा की बात स्वीकार की।



जीवनसाथी को याद करके समय काटते हैं।

देश के दोनों हिस्सों के 32 फीसदी बुजुर्ग अपनी जिंदगी जीने में मस्त हैं और किसी को याद नहीं करते हैं। एनएचआरसी ने नॉर्थ ईस्टर्न हिल यूनिवर्सिटी, शिलांग के सहयोग से पूर्वोत्तर भारत के असम और मणिपुर

तो पश्चिम भारत के महाराष्ट्र और गुजरात के वृद्धाश्रम में रहने वाले बुजुर्गों पर यह शोध किया। इस शोध का मकसद दोनों क्षेत्रों में वृद्धाश्रम में रहने वाले 'बुजुर्गों की जीवन संतुष्टि और जीवन की गुणवत्ता' में तुलना करना था। कुछ ऐसे भी बुजुर्ग हैं जो दोस्तों को अधिक याद करते हैं।

उच्च रक्तचाप के शिकार

पूर्वोत्तर और पश्चिम भारत के वृद्धाश्रम में रहने वाले बुजुर्गों की बीमारी की स्थिति एक जैसी है। आंकड़ों के मुताबिक, पूर्वोत्तर में 45.56% और पश्चिम में 44.73 फीसदी बुजुर्ग उच्च रक्तचाप के शिकार हैं। पश्चिम भारत में 19% बुजुर्गों को मधुमेह है तो पूर्वोत्तर में 12 फीसदी। गठिया की बीमार दोनों हिस्सों में एक समान है।

पूर्वोत्तर के वृद्धाश्रम साफ

रिपोर्ट के मुताबिक, पूर्वोत्तर के वृद्धाश्रम में पश्चिम की तुलना में अधिक साफ सफाई है। इसमें कहा गया है कि पूर्वोत्तर में 61.67 फीसदी साफ सफाई दिखा, जबकि पश्चिम में 55.84 फीसदी है।

Source: <https://www.latestly.com/agency-news/india-news-sad-leader-harsimrat-kaur-detained-during-protest-in-chandigarh-7591423.html>

India News | SAD Leader Harsimrat Kaur Detained During Protest in Chandigarh

Get latest articles and stories on India at LatestLY. Harsimrat Kaur Badal and Ganieve Kaur Majithia were detained after they attempted to cross barricades while marching towards the Chief Minister's residence.

By ANI | Published: Sep 05, 2026 07:00 PM IST

Chandigarh [India], September 5 (ANI): Several Shiromani Akali Dal (SAD) women's wing leaders, including MP Harsimrat Kaur Badal and MLA Ganieve Kaur Majithia, were detained on Saturday when they were heading towards Punjab Chief Minister Bhagwant Mann's official residence during their protest march over the alleged Rs 5 crore corruption case involving Punjab CM's wife.

Last month, the National Human Rights Commission (NHRC) issued a notice to CM Mann's wife Gurpreet Kaur following allegations that Rs 5 crore was demanded and accepted to allegedly shield an accused in a rape case.

Speaking to reporters, Harsimrat Kaur Badal alleged that the dignity of women in Punjab was being compromised and accused the Chief Minister and his family of failing to act on the matter.

"When the honour and dignity of the women of Punjab start being auctioned off, and the ones doing it are the Chief Minister and his wife, what bigger misfortune could there be for Punjab? Against this, today the women of Punjab have taken to the streets," she said.

She questioned why no case had been registered against Gurpreet Kaur and her brother-in-law Amardeep Singh over the allegations.

"Why is this Chief Minister silent today? Why has no case been registered against Gurpreet Kaur and her brother-in-law, Amardeep Singh?" she asked.

The SAD leader also raised questions over alleged action against police officials, claiming that some accused in serious cases were helped to leave the country.

"Why are cases not being filed against the police officers who freed rapists from jail and sent them abroad?" she said.

Earlier on Thursday, a SAD delegation led by party president Sukhbir Singh Badal met Punjab Governor Gulab Singh Kataria at Lok Bhawan in Chandigarh and submitted a 300-page dossier, seeking a CBI inquiry into the allegations.

Addressing a press conference after the meeting, Sukhbir Singh Badal alleged that the state government was attempting to protect a rape accused and appealed to the media to highlight the issue.

"On one side is the rapist and those protecting him, and on the other side are those helpless girls. I want to see which side the media takes. If you do not show our press conference or highlight this issue, it means you are under pressure from the Punjab government and supporting the rapist. I hope the media will stand with those helpless girls," Badal said. (ANI)

Source: <https://www.oneindia.com/india/nhrc-cognizance-custodial-assault-punjab-police-protest-complaint-012-8197001.html>

NHRC Takes Cognizance Of Alleged Custodial Assault In Punjab

The National Human Rights Commission has taken cognizance of a complaint alleging custodial assault and other rights violations by Punjab Police during a Lok Milni protest. The NHRC orders an immediate inquiry, medico-legal checks, and preservation of CCTV footage and related records, with a two-week reporting timeline.

By Oneindia Staff Published: Sunday, September 6, 2026, 0:31 [IST]

The National Human Rights Commission (NHRC) has taken cognizance of a complaint alleging custodial assault, torture and other serious human rights violations by Punjab Police personnel against a man and members of his family.

The complaint was filed by Rajya Sabha MP Tarun Chugh, who alleged that the victim was subjected to assault and torture after being taken into police custody during a protest against drug abuse in Punjab. According to the complaint, the victim was protesting against the issue of drug abuse in the state during Punjab Chief Minister Bhagwant Mann's "Lok Milni" programme at Village Sheron in Sunam. He allegedly displayed a black flag as a mark of protest, following which he was taken into police custody. The complaint further alleged that the victim and members of his family were subjected to serious human rights violations by Punjab Police personnel.

The matter was considered by an NHRC Bench presided over by Commission Member Priyank Kanoongo. The Bench has directed the Chief Secretary of Punjab, DGP Punjab, SP Sangrur and District Magistrate, Sangrur, to conduct an immediate inquiry into the allegations and submit a point-wise Action Taken Report within two weeks.

The Commission has also directed the authorities to ensure an immediate medico-legal examination of the victim. It has ordered the preservation of complete and unedited CCTV footage from the concerned police premises and sought an authenticated copy of the footage in a pen drive. The authorities have further been directed to furnish the FIR and custody records, along with details of all police personnel associated with the victim's detention and interrogation. A report has also been sought on the allegations concerning the victim's family members.

The NHRC has additionally directed that all relevant evidence connected with the incident be immediately secured and preserved. This includes medical records, CCTV footage, police documents, electronic data and any other material evidence that may assist in the inquiry.

The Commission's directions come amid allegations of custodial assault and human rights violations, with the Punjab authorities now required to conduct an inquiry and submit the report within the stipulated two-week period.

Source: <https://indianexpress.com/article/cities/chandigarh/mohanjeet-singh-custodial-torture-nhrc-probe-punjab-police-10864933/>

Custodial torture row: Punjab transfers DSP, send three others to police lines.

Written by: Raakhi Jagga

5 min readPatialaSep 5, 2026 10:21 PM IST

The Punjab Police on Saturday transferred a deputy superintendent of police (DSP) out of Sunam and shifted three other officers, including an inspector, to the police lines amid mounting criticism over the alleged custodial torture of a Sikh man, Mohanjeet Singh of Sheron village, who was detained for showing black flag to Chief Minister Bhagwant Mann.

According to an official order, Harvinder Singh Khaira, who was serving as DSP Sunam, has now been posted as DSP, First Commando Battalion, Bahadurgarh, in Patiala on administrative grounds with immediate effect. Inspector Parteek Jindal, the Station House Officer of Sunam police station, Sub-Inspector Baljit Singh, the SHO of Cheema police station, and Assistant Sub-Inspector Harpreet Singh have been shifted to Sangrur Police Lines.

Separately, the National Human Rights Commission (NHRC) directed Chief Secretary, Punjab Police chief Gaurav Yadav, and SP and DM of Sangrur to conduct an immediate inquiry into the allegations and submit an action taken report within two weeks.

An NHRC bench presided over by member Priyank Kanoongo also directed an immediate medico-legal examination of the victim, preservation of complete and unedited CCTV footage of the police premises concerned and submission of an authenticated copy in a pen drive.

It also directed authorities to furnish the FIR and custody records, details of all police personnel connected with the detention/interrogation, and a report on the allegations concerning the victim's family members.

The Commission has further directed that all medical records, CCTV footage, police records, electronic data and other material evidence connected with the incident be immediately secured and preserved.

Mohanjeet had on Friday alleged that he was arrested on September 2 after he allegedly waved a black flag from the rooftop of his neighbour's house while Mann was addressing a 'Lok Milni' programme. Mohanjeet had also raised slogans against the AAP government's handling of the drug menace.

He has alleged that he was beaten while in custody, slapped repeatedly and subjected to humiliation. In separate accounts, he has alleged that police gave him an electric shock, pulled his beard, rubbed salt into his wounds and tore his undergarment. He has also alleged that his hair was disrespected.

He was kept in the lock-up at Cheema police station and produced before an SDM court on September 3, and was granted bail around 4 pm. About two-and-a-half hours later, he was admitted to Civil Hospital, Sangrur. His medico-legal examination reportedly recorded multiple injuries.

The police have disputed his account. Earlier, Sangrur SSP Ravjot Kaur Grewal had said Mohanjeet did not appear

to have injuries when he was produced before the court. However, citing the doctor's opinion, she said the injuries had allegedly been sustained two to six hours before the medical examination.

Police also pointed to his criminal antecedents, saying he has eight FIRs pending against him, including one involving an attempt-to-murder charge. According to the police, his dope test conducted on September 3 had returned positive. The village panchayat, however, has said Mohanjeet had used drugs in the past but had since been running a club against drug abuse.

Meanwhile, Senior Congress leader Rahul Gandhi spoke to Mohanjeet after party's Punjab unit chief Amrinder Singh Raja Warring arranged the phone call from hospital. Gandhi hailed Mohanjeet's courage in "standing up for the truth and conveying his message".

To express solidarity with Mohanjeet, Warring said, Congress workers across the state will show black flags to Mann wherever he goes. Likening Mann to Afghan emperor and invader Ahmad Shah Abdali, Warring said Mann should have shown grace and dignity asked why he was protesting. Instead, Mann "unleashed the brute police force on the youth who was subjected to brutal third-degree torture in police custody and even given electric shocks", Warring alleged.

He demanded the immediate dismissal of the DSP and the SHO concerned. Such people do not deserve to be in the police force, he said.

BJP MP Tarun Chugh alleged that by transferring the DSP, the government was trying to sweep the matter under the carpet. "A transfer is not accountability. The NHRC's intervention must now ensure that the truth comes out and every person found responsible for custodial brutality is held strictly accountable," he said. He also targeted AAP convenor Arvind Kejriwal over the "police excesses".

BJP Sangrur district-2 president Daaman Bajwa demonstrated outside the residence of Cabinet Minister Aman Arora in Sunam while carrying a black flag. "Showing a black flag and raising a question is not a crime. I dare the Sangrur police to now register an FIR against me and arrest me," Bajwa said.

Shiromani Akali Dal leader Bikram Singh Majithia also reached Sangrur carrying a black flag and met Mohanjeet at the hospital. Punjab BJP chief Kewal Singh Dhillon spoke to Mohanjeet over a video call and demanded an impartial probe.

Source: <https://www.latestly.com/agency-news/india-news-nhrc-takes-cognisance-of-alleged-custodial-assault-of-anti-drug-activist-activist-mohanjit-singh-7591726.html/amp>

India News | NHRC Takes Cognisance of Alleged Custodial Assault of Anti-drug Activist Activist Mohanjit Singh

Get latest articles and stories on India at LatestLY. The matter was considered by an NHRC Bench headed by Member Priyank Kanoongo, which directed the Chief Secretary, Director General of Police (DGP), Punjab, Superintendent of Police (SP), Sangrur, and District Magistrate (DM), Sangrur, to conduct an immediate inquiry and submit a point-wise Action Taken Report (ATR) within two weeks.

ANI Sep 05, 2026 10:44 PM IST

New Delhi [India], September 5 (ANI): The National Human Rights Commission (NHRC) has taken cognisance of a complaint filed by Rajya Sabha MP Tarun Chugh alleging custodial assault, torture and other human rights violations against anti-drug activist Mohanjit Singh and his family members by Punjab Police personnel.

According to the complaint, Singh, a resident of Village Sheron in Sunam, Punjab, was protesting against the issue of drug abuse in the state during Punjab Chief Minister Bhagwant Mann's "Lok Milni" programme by displaying a black flag as a mark of protest. He was later allegedly taken into police custody.

The matter was considered by an NHRC Bench headed by Member Priyank Kanoongo, which directed the Chief Secretary, Director General of Police (DGP), Punjab, Superintendent of Police (SP), Sangrur, and District Magistrate (DM), Sangrur, to conduct an immediate inquiry and submit a point-wise Action Taken Report (ATR) within two weeks.

The Commission has also directed authorities to ensure an immediate medico-legal examination of Mohanjit Singh, preserve complete and unedited Closed-Circuit Television (CCTV) footage from the concerned police premises, and submit an authenticated copy of the footage in a pen drive.

The NHRC further sought the First Information Report (FIR), custody records, details of all police personnel involved in the detention and interrogation, and a report on allegations related to the treatment of Mohanjit Singh's family members.

The Commission directed that all medical records, CCTV footage, police documents, electronic data and other evidence related to the incident be immediately secured and preserved to ensure a proper inquiry.

Earlier in the day, the Chairman of the Council of Lawyers, Adv Vasu Ranjan, wrote to the Chief Justice of the Punjab & Haryana High Court, demanding immediate suo motu judicial cognisance over the alleged brutal custodial torture, electric shocks, and humiliation of anti-drug activist Mohanjit Singh of Village Sheron, Sunam (Sangrur District).

Vasu Ranjan warned that if no court action or independent probe is initiated within 48 hours, the Council of

Lawyers will move the High Court directly by filing a Public Interest Litigation (PIL). "If no action is taken within 48 hours, we will move the High Court through a PIL," he said. (ANI)

Source: <https://newsable.asianetnews.com/india/custodial-assault-on-activist-nhrc-seeks-report-from-punjab-govt-articleshow-721tukb>

Custodial assault on activist: NHRC seeks report from Punjab govt

Author : Asianet News Central | ANI

Published : Sep 05 2026, 11:01 PM IST

The NHRC has taken cognisance of a complaint alleging custodial assault and torture of anti-drug activist Mohanjit Singh by Punjab Police. The commission has sought an Action Taken Report from the Punjab government and DGP within two weeks.

The National Human Rights Commission (NHRC) has taken cognisance of a complaint filed by Rajya Sabha MP Tarun Chugh alleging custodial assault, torture and other human rights violations against anti-drug activist Mohanjit Singh and his family members by Punjab Police personnel.

According to the complaint, Singh, a resident of Village Sheron in Sunam, Punjab, was protesting against the issue of drug abuse in the state during Punjab Chief Minister Bhagwant Mann's "Lok Milni" programme by displaying a black flag as a mark of protest. He was later allegedly taken into police custody.

The matter was considered by an NHRC Bench headed by Member Priyank Kanoongo, which directed the Chief Secretary, Director General of Police (DGP), Punjab, Superintendent of Police (SP), Sangrur, and District Magistrate (DM), Sangrur, to conduct an immediate inquiry and submit a point-wise Action Taken Report (ATR) within two weeks.

Commission's Directives for Inquiry

The Commission has also directed authorities to ensure an immediate medico-legal examination of Mohanjit Singh, preserve complete and unedited Closed-Circuit Television (CCTV) footage from the concerned police premises, and submit an authenticated copy of the footage in a pen drive.

The NHRC further sought the First Information Report (FIR), custody records, details of all police personnel involved in the detention and interrogation, and a report on allegations related to the treatment of Mohanjit Singh's family members.

The Commission directed that all medical records, CCTV footage, police documents, electronic data and other evidence related to the incident be immediately secured and preserved to ensure a proper inquiry.

Lawyers' Council Seeks High Court Intervention

Earlier in the day, the Chairman of the Council of Lawyers, Adv Vasu Ranjan, wrote to the Chief Justice of the Punjab & Haryana High Court, demanding immediate suo motu judicial cognisance over the alleged brutal custodial torture, electric shocks, and humiliation of anti-drug activist Mohanjit Singh of Village Sheron, Sunam (Sangrur District).

Vasu Ranjan warned that if no court action or independent probe is initiated within 48 hours, the Council of Lawyers will move the High Court directly by filing a Public Interest Litigation (PIL).

"If no action is taken within 48 hours, we will move the High Court through a PIL," he said.

(ANI)

Source: <https://english.punjabkesari.com/india/nhrc-takes-cognisance-of-punjab-police-custodian-torture-case/>

Home » India » NHRC takes cognisance of Punjab Police custodial torture case

NHRC takes cognisance of Punjab Police custodial torture case

By: IANS

On: Saturday, September 5, 2026 10:19 PM

Chandigarh, Sep 5 (IANS) The National Human Rights Commission (NHRC) has taken cognisance of a complaint filed by Bharatiya Janata Party's Rajya Sabha MP Tarun Chugh alleging custodial assault, torture and other serious human-rights violations against a victim and members of his family by Punjab Police personnel.

As per the complaint, the victim was protesting against the issue of drug abuse in Punjab during Chief Minister Bhagwant Mann's "Lok Milni" programme at Sheron village in Sunam by displaying a black flag as a mark of protest. He was thereafter allegedly taken into police custody.

The matter was considered by the NHRC Bench presided over by its member Priyank Kanoongo, which directed the Chief Secretary, the DGP, the Superintendent of Police of Sangrur and the District Magistrate of Sangrur to conduct an immediate inquiry and submit a point-wise action taken report within two weeks.

The Bench has directed an immediate medico-legal examination of the victim, preservation of complete and unedited CCTV footage of the concerned police premises and submission of an authenticated copy in a pen drive.

The authorities have also been directed to furnish the FIR and custody records, details of all police personnel connected with the detention/ interrogation, and a report on the allegations concerning the victim's family members.

The commission has further directed that all medical records, CCTV footage, police records, electronic data and other material evidence connected with the incident be immediately secured and preserved.

Earlier, Punjab BJP President Kewal Singh Dhillon condemned the alleged police torture of the youth, who had raised the issue of drugs in Punjab directly before the Chief Minister.

Dhillon also spoke to the victim over a video call, enquired about his well-being and encouraged him for raising his voice to protect the youth from drugs. He said the BJP "stands firmly with him in this difficult hour and that every possible effort would be made to ensure justice for him".

-IANS

Source: <https://english.punjabkesari.com/india/nhrc-seeks-report-on-alleged-assault-electric-shocks-to-man-in-punjab-police-custody/>

Home » India » NHRC seeks report on alleged assault, electric shocks to man in Punjab Police custody (Ld)

NHRC seeks report on alleged assault, electric shocks to man in Punjab Police custody (Ld)

By: IANS

On: Saturday, September 5, 2026 11:38 PM

New Delhi, Sep 5 (IANS) The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and Director General of Police (DGP) of Punjab, besides senior officials in Sangrur, over allegations of custodial assault, torture and other serious human rights violations against a man and members of his family by Punjab Police personnel.

A Bench presided over by NHRC Member Priyank Kanoongo took cognisance of a complaint filed by Rajya Sabha MP Tarun Chugh, alleging that Mohanjeet Singh was taken into police custody after he allegedly displayed a black flag during a "Lok Milni" programme at Village Sheron in Sunam on September 2.

According to the complaint, Mohanjeet Singh was allegedly subjected to severe physical assault and torture in custody, including beatings, injuries and electric shocks.

The complaint further alleged that police personnel forcibly opened his joora and pulled his hair and beard, while his mother and sister were also allegedly mistreated by the police. It was also alleged that during the purported custodial assault, a video call was made through which Singh was shown in an injured and undressed condition.

The complainant sought the NHRC's intervention, investigation into the allegations, action against the police personnel found responsible, and appropriate protection and medical assistance for the victim and his family.

Observing that the allegations disclose prima facie violations of the victim's right to life, dignity, bodily integrity and protection against custodial violence, the NHRC took cognisance of the matter under Section 12 of the Protection of Human Rights Act, 1993.

The apex human rights body has directed the Punjab Chief Secretary, DGP, Superintendent of Police, Sangrur, and District Magistrate, Sangrur, to conduct an immediate inquiry and furnish a specific, point-wise Action Taken Report (ATR) within two weeks of receiving the notice.

The NHRC has sought complete details of the circumstances leading to the victim's custody, including the place, time, duration and legal basis of detention, along with relevant police records, arrest or detention documents and General Diary entries.

It has also directed that the victim undergo an immediate medico-legal examination, if not already conducted, by a competent government medical authority or medical board, with the complete medical and injury records furnished to the Commission.

The NHRC has further ordered authorities to immediately secure and preserve complete and unedited CCTV footage from the concerned police station and other relevant locations for the entire period of the alleged detention and interrogation. It has also sought preservation of electronic evidence relating to the alleged video call and directed that an authenticated copy of relevant CCTV footage be submitted in electronic form.

The authorities have been asked to provide details of any FIRs registered in connection with the alleged custodial assault and mistreatment of the family members, the provisions invoked and the status of the investigation. If no FIR has been registered, reasons for non-registration have to be stated.

The NHRC has also sought the names, ranks, designations and present postings of all police personnel who were present during, participated in, supervised or were otherwise connected with the alleged detention or interrogation. It directed that the allegations concerning the victim's mother and sister be specifically investigated and the findings included in the report.

The District Magistrate, Sangrur, has been asked to independently verify the allegations, including the victim's medical condition and preservation of relevant evidence, while the Superintendent of Police concerned has been directed to submit a factual report through the DGP.

The Chief Secretary and DGP have further been directed to ensure that medical records, CCTV footage, station records, electronic data and other material evidence connected with the incident are secured and preserved and not altered, overwritten, destroyed or otherwise rendered unavailable.

–IANS

Source: <https://www.tribuneindia.com/news/punjab/nhrc-orders-inquiry-into-custodial-torture-of-anti-drug-activist-in-punjab-seeks-report-in-2-weeks/>

NHRC orders inquiry into 'custodial torture' of anti-drug activist in Punjab, seeks report in 2 weeks

NHRC directed the Punjab Chief Secretary to conduct an inquiry into allegations of police torture of a Sikh youth in Sunam on September 2

Aditi Tandon

Tribune News Service

New Delhi, Updated At : 07:43 PM Sep 05, 2026 IST

The National Human Rights Commission (NHRC) today directed the Punjab Chief Secretary to conduct an inquiry into allegations of police torture of a Sikh youth in Sunam on September 2 and submit a report within two weeks.

Taking cognisance of a complaint filed by BJP leader and Rajya Sabha MP Tarun Chugh, NHRC member Priyank Kanoongo held a hearing today and issued directions to the Punjab authorities.

According to the complaint, the victim was protesting against drug abuse in Punjab during Chief Minister Bhagwant Mann's Lok Milni programme at Sheron village in Sunam. He was allegedly displaying a black flag as a mark of protest when he was taken into police custody.

"The matter was considered by the NHRC bench, presided over by member Priyank Kanoongo, which directed the Chief Secretary, DGP Punjab, SP Sangrur and District Magistrate, Sangrur, to conduct an immediate inquiry and submit a point-wise Action Taken Report (ATR) within two weeks," NHRC said.

The bench also directed that the victim undergoes an immediate medico-legal examination and that complete and unedited CCTV footage from the concerned police premises be preserved and submitted in an authenticated copy on a pen drive.

The authorities have further been directed to furnish the FIR and custody records, details of all police personnel involved in the detention and interrogation, and a report on the allegations concerning the victim's family members.

The commission also directed the authorities to immediately secure and preserve all medical records, CCTV footage, police records, electronic data and other material evidence connected with the incident.

Source: https://timesofindia.indiatimes.com/city/chandigarh/torture-allegations-dsp-transferred-as-raga-speaks-to-youth-nhrc-issues-notice/amp_articleshow/133809563.cms

Torture allegations: DSP transferred as RaGa speaks to youth, NHRC issues notice
City | Bharat Khanna | Sep 5, 2026, 23:02 IST

Patiala: Punjab govt on Saturday transferred Sunam DSP Harwinder Singh and sent three other personnel to Police Lines over torture allegations levelled by Sikh youth Mohanjit Singh, who had waved black flags at CM Bhagwant Mann on Sept 2. The action came soon after Lok Sabha LoP Rahul Gandhi spoke to Mohanjit over the phone. The National Human Rights Commission (NHRC) has also sought an action-taken report from the state govt within two weeks.

Sangrur rural DSP Dalbir Singh said Harwinder had been transferred to the Police Training Academy in Bahadurgarh, while inspector and Sunam SHO Prateek Jindal, SI Baljit Singh and ASI Harpreet Singh had been directed to report to Sangrur Police Lines pending a departmental inquiry.

Mohanjit, a resident of Sheron village, had waved a black flag during Mann's speech at a govt 'Lok Milni' programme. He was detained under Sections 126 and 170 of the BNSS and later admitted to Sangrur Civil Hospital after securing bail.

In his complaint, Mohanjit alleged custodial assault, including beatings, electric shocks, pulling of his hair and beard, and desecration of his kakaars. Police have denied the allegations and said he was a history-sheeter facing eight FIRs. They also said his pre-production medical examination showed no fresh external injuries and his dope test was positive.

The NHRC action followed a complaint by BJP Rajya Sabha MP Tarun Chugh on Sep 4. The commission directed the Punjab chief secretary, DGP, SSP Sangrur and district magistrate to inquire into the allegations, terming them prima facie a "serious violation" of Mohanjit's right to life, dignity and bodily integrity.

The commission has sought details of the legal basis and circumstances of his detention, station diary and hospital records, an immediate medico-legal examination and complete CCTV footage from the police station and other relevant premises. It also sought details of any FIR and the names and postings of all personnel involved.

Sangrur SSP Ravjot Garewal said the report would be submitted within the stipulated period and that a police team headed by SP (Headquarters) Sukhamrit Randhawa was investigating the matter.

Punjab ministers Aman Arora and Harpal Singh Cheema also condemned the incident. They said a departmental inquiry was underway and the accused officers had denied the allegations.

Akal Takht acting jathedar Giani Kuldip Singh Gargajj also condemned the alleged desecration of Sikh religious symbols. SAD chief Sukhbir Singh Badal and Congress functionaries have separately approached the NHRC seeking an independent probe.

Rahul hails youth's courage, says entire Cong with him

Patiala: Lok Sabha LoP Rahul Gandhi on Saturday hailed the "courage" shown by Mohanjit Singh, the Sikh youth who has alleged police torture after waving a black flag at the Punjab CM on Sept 2.

A call between Rahul and Mohanjit was facilitated by Punjab Congress president Amrinder Singh Raja Warring during his visit to Mohanjit at Sangrur civil hospital. Warring said Rahul praised his resolve to speak against the drug menace and assured him and his family of Congress's support. Mohanjit told Rahul the alleged assault had damaged his eardrum, Warring said.

Warring announced a statewide stir in which Congress, Youth Congress and Mahila Congress workers would wave black flags wherever Mann travels in Punjab. He demanded dismissal and criminal prosecution of the DSP and SHO and said he and Punjab assembly LoP Partap Singh Bajwa would meet Governor Gulab Chand Kataria seeking an impartial probe.

Source: <https://www.ndtv.com/india-news/human-rights-body-seeks-report-on-alleged-custodial-torture-in-punjab-12006873>

Human Rights Body Seeks Report On Alleged Custodial Torture In Punjab

The complaint was filed by Rajya Sabha MP Tarun Chugh and relates to an alleged incident involving a man who was protesting against drug abuse in Punjab during Chief Minister Bhagwant Mann's "Lok Milni" programme at Sheron village in Sunam.

Reported by: Gurpreet Singh Chhina
India News Sep 05, 2026 21:27 IST

Chandigarh:

The National Human Rights Commission (NHRC) has taken cognisance of a complaint alleging that Punjab Police personnel assaulted and tortured a man in custody and subjected members of his family to other human-rights violations.

The complaint was filed by Rajya Sabha MP Tarun Chugh and relates to an alleged incident involving a man who was protesting against drug abuse in Punjab during Chief Minister Bhagwant Mann's "Lok Milni" programme at Sheron village in Sunam.

According to the complaint, the man displayed a black flag as a mark of protest and was subsequently taken into police custody.

The NHRC Bench, headed by Member Priyank Kanoongo, has directed the Punjab Chief Secretary, Director General of Police, Superintendent of Police, Sangrur, and District Magistrate, Sangrur, to conduct an immediate inquiry and submit a point-wise Action Taken Report within two weeks.

The Commission has also directed authorities to arrange an immediate medico-legal examination of the alleged victim.

The authorities have been asked to preserve the complete and unedited CCTV footage from the police premises concerned and submit an authenticated copy to the Commission in a pen drive.

The human rights body has further sought the FIR and custody records, details of all police personnel involved in the man's detention or interrogation, and a report on allegations concerning members of his family.

All medical records, CCTV footage, police documents, electronic data and other material evidence connected with the alleged incident have also been ordered to be secured and preserved.

The NHRC's directions are part of its inquiry into the complaint and do not, at this stage, establish the allegations of custodial assault, torture or other human-rights violations.

Source: <https://www.tribuneindia.com/news/top-headlines/punjab-shifts-dsp-after-outcry-over-youth-torture-nhrc-orders-probe/>

Punjab shifts DSP after outcry over youth 'torture'; NHRC orders probe

Jupinderjit Singh Tribune News Service

Chandigarh, Updated At : 01:04 AM Sep 06, 2026 IST

Amid criticism over the alleged custodial torture of anti-drug activist Mohanjit Singh of Sheron village in Sangrur, the Punjab Government on Saturday transferred DSP Harvinder Singh and directed three other police personnel to report to the Police Lines with immediate effect.

The action comes days after Mohanjit allegedly displayed a black flag and raised slogans during Chief Minister Bhagwant Mann's "Lok Milni" programme in the village, held as part of the government's anti-drug campaign. Mohanjit has since alleged that he was subjected to custodial torture, including electric shocks, and was forcibly made to consume drugs while in police custody.

The Sangrur police, meanwhile, have ordered a departmental inquiry into the torture allegations, maintaining that Mohanjit's detention was a preventive measure and that no fresh injury marks were found on him when he was medically examined before being produced before the Sub-Divisional Magistrate. The police said eight cases under serious sections of law had previously been registered against Mohanjit.

Meanwhile, the National Human Rights Commission (NHRC) directed the Punjab Chief Secretary, Director General of Police, Sangrur Senior Superintendent of Police and the District Magistrate to inquire into the allegations of police torture and submit a report within two weeks.

Taking cognisance of a complaint filed by BJP leader and Rajya Sabha MP Tarun Chugh, NHRC member Priyank Kanoongo held a hearing today and issued directions to the Punjab Government.

As per Chugh's complaint, the victim was protesting against drug abuse in Punjab during Chief Minister Bhagwant Mann's "Lok Milni" programme at Sheron village of Sunam on September 2 by displaying a black flag as a mark of protest. He was, thereafter, allegedly taken into police custody.

The NHRC has further directed Punjab officials that all medical records, CCTV footage, police records, electronic data and other material evidence connected with the incident be immediately secured and preserved.

According to an order issued by the Punjab DGP, DSP Harvinder Singh has been transferred from Sunam to 1st CDO Battalion, Bahadurgarh (Patiala) "on administrative grounds". The order, issued by the Police Establishment Committee, directed that he be relieved immediately and report at his new place of posting by September 6.

In a separate order issued by the Sangrur Senior Superintendent of Police, three other officials—Inspector Parteek Jindal, SHO, Police Station (City), Sunam; SI Baljit Singh, SHO, Police Station, Cheema; and ASI Harpreet Singh, in-charge, ZP (City) Sunam—have been transferred to Police Lines with immediate effect "on administrative grounds".

The alleged assault triggered sharp political reactions, with Opposition leaders, including Leader of Opposition Partap Singh Bajwa, Punjab Congress president Amrinder Singh Raja Warring and SAD president Sukhbir Badal, visiting Mohanjit at the Sangrur Civil Hospital and demanding action against the police officials involved.

Warring and Bajwa have separately approached the NHRC, seeking an independent, time-bound inquiry, while the Council of Lawyers has written to the Chief Justice of the Punjab and Haryana High Court seeking suo motu cognisance, warning of a PIL if no action was taken within 48 hours.

Source: <https://thenewsmill.com/2026/09/nhrc-orders-inquiry-into-alleged-custodial-assault-of-activist-mohanjit-singh/>

Nation and Beyond

NHRC orders inquiry into alleged custodial assault of activist Mohanjit Singh
By TNM (With ANI Inputs) 5 September 2026, 10:43 pm

The National Human Rights Commission (NHRC) has taken cognisance of a complaint alleging custodial assault, torture and human rights violations against anti-drug activist Mohanjit Singh and his family by Punjab Police personnel.

The complaint was filed by Rajya Sabha MP Tarun Chugh and states that Singh, a resident of Village Sheron in Sunam, Punjab, was protesting against drug abuse during Punjab Chief Minister Bhagwant Mann's "Lok Milni" programme by displaying a black flag. He was subsequently taken into police custody.

An NHRC Bench, chaired by Member Priyank Kanoongo, has directed the Chief Secretary, Director General of Police (DGP) Punjab, Superintendent of Police (SP) Sangrur, and District Magistrate (DM) Sangrur to conduct an immediate inquiry. They are required to submit a detailed Action Taken Report (ATR) within two weeks.

The Commission has also ordered an immediate medico-legal examination of Mohanjit Singh and instructed officials to preserve complete and unedited Closed-Circuit Television (CCTV) footage from the relevant police premises. An authenticated copy of the footage must be submitted on a pen drive.

Further, the NHRC has requested submission of the First Information Report (FIR), custody records, details of all police personnel involved in detention and interrogation, and information regarding the treatment of Singh's family members.

All medical records, CCTV footage, police documents, electronic data, and other evidence related to the case are to be immediately secured and preserved to ensure a thorough inquiry.

Earlier on the same day, Advocate Vasu Ranjan, Chairman of the Council of Lawyers, addressed the Chief Justice of the Punjab and Haryana High Court, demanding immediate suo motu judicial cognisance of the alleged brutal custodial torture, including electric shocks and humiliation, of Mohanjit Singh.

Advocate Ranjan warned that if no court action or independent investigation is initiated within 48 hours, the Council of Lawyers will approach the High Court by filing a Public Interest Litigation (PIL). He stated, "If no action is taken within 48 hours, we will move the High Court through a PIL."

Source: <https://timesofindia.indiatimes.com/city/chandigarh/custodial-torture-nhrc-asks-punjab-to-preserve-cctv-footage-medical-records-custody-logs/articleshow/133809768.cms>

Custodial torture': NHRC asks Punjab to preserve CCTV footage, medical records, custody logs
Bharat Khanna Sep 5, 2026, 10.44 PM IST

Patiala: Allegations that a youth was subjected to electric shocks, beatings and religious humiliation after protesting against Punjab's drug menace have prompted National Human Rights Commission (NHRC) intervention. The commission has sought an action-taken report from the state govt within two weeks. NHRC directed the Punjab chief secretary, DGP, SSP Sangrur and district magistrate to inquire into allegations involving Mohanjit Singh, who was allegedly detained after waving a black flag during a govt 'Lok Milni' programme at Sheron village in Sunam on Sep 2.

The action followed a complaint by BJP Rajya Sabha MP Tarun Chugh on Sep 4 alleging custodial violence and religious humiliation. The complaint alleged that Mohanjit was beaten, given electric shocks, his joora untied and his hair and beard pulled. It also alleged that his mother and sister were intimidated and made to watch a video call showing him in a battered and stripped condition.

Taking cognisance of the complaint, an NHRC bench headed by member Priyank Kanoongo said the allegations prima facie disclosed a "serious violation" of Mohanjit's right to life, dignity and bodily integrity. Notices were issued under Section 12 of the Protection of Human Rights Act, 1993.

The commission sought details of the legal basis, time and place of detention, DDR and General Diary entries, and any FIR registered. It ordered an immediate medico-legal examination and sought the MLC, injury and treatment records.

It also directed authorities to preserve complete, unedited CCTV footage and electronic evidence linked to the alleged video call, and provide details of all personnel involved in Mohanjit's detention and interrogation.

Sangrur SSP Ravjot Garewal said the report would be submitted within the stipulated period and that a team headed by SP (Headquarters) Sukhamrit Randhawa was investigating the matter.

Source: <https://theprint.in/india/nhrc-takes-cognisance-of-sikh-youths-custodial-torture-in-punjab-seeks-report-in-two-weeks/3034842/?amp>

NHRC takes cognisance of Sikh youth's custodial torture in Punjab, seeks report in two weeks

Chandigarh, Sep 5 (PTI) The National Human Rights Commission (NHRC) has taken cognisance of a complaint filed by BJP Rajya Sabha MP Tarun Chugh over the alleged custodial torture of a Sikh man by police personnel in Punjab's Sangrur district, and sought a report within two weeks. The NHRC bench, presided over by member Priyank [...]

PTI 05 September, 2026 10:48 pm IST

Chandigarh, Sep 5 (PTI) The National Human Rights Commission (NHRC) has taken cognisance of a complaint filed by BJP Rajya Sabha MP Tarun Chugh over the alleged custodial torture of a Sikh man by police personnel in Punjab's Sangrur district, and sought a report within two weeks.

The NHRC bench, presided over by member Priyank Kanoongo, directed the Punjab chief secretary, the director general of police, the Sangrur superintendent of police, and the district magistrate to conduct an immediate inquiry, medico-legal examination, and preservation of CCTV footage and police records.

The panel has also demanded a point-wise action taken report, which is to be filed within two weeks.

The move comes a day after Chugh urged the NHRC to send an independent fact-finding team to Sheron village, where victim Mohanjit Singh showed black flag to Chief Minister Bhagwant Mann, and the police station concerned, where he was allegedly tortured.

Singh, a resident of the village, had claimed that he was detained after showing a black flag at Mann's 'Lok Milni' programme on September 2 as a form of protest against the Aam Aadmi Party (AAP) government's handling of the drug menace in Punjab.

He claimed that during police custody he was given an electric shock, his beard was pulled, salt was rubbed on his wounds, and his undergarment was torn.

The allegations triggered a massive political row in Punjab, with the opposition demanding the AAP government take stern action against the concerned police officers.

Amid the mounting criticism, the Punjab Police transferred Sangrur rural Deputy Superintendent of Police Harvinder Singh and shifted three other officers, including an inspector, to police lines.

In light of Singh's allegations of custodial torture, the NHRC bench has directed an immediate medico-legal examination, preservation of complete and unedited CCTV footage of the police premises where he was tortured and submission of an authenticated copy on a pen drive.

The authorities have been told to furnish the FIR and custody records, details of all police personnel connected

with his detention and interrogation, and a report on the allegations concerning the victim's family members.

Reacting to the NHRC's decision, Chugh, who represents Madhya Pradesh, said the commission's action is a "serious" development and a "strong indictment" of the AAP government's handling of human rights in Punjab.

"This comes even as CM @BhagwantMann has merely transferred the DSP involved in the matter, which is nothing but a mere attempt to sweep the matter under the carpet," Chugh said in a post on X.

"A transfer is not accountability. The NHRC's intervention must now ensure that the truth comes out and every person found responsible for custodial brutality is held strictly accountable," he added. PTI CHS KSI KSI

Source: <https://dailypioneer.com/news/nhrc-action-on-custodial-torture-complaint-indicts-punjab-govt-bjp>

NHRC action on custodial-torture complaint indicts Punjab Govt: BJP

By Pioneer News Service September 06, 2026

BJP leader Tarun Chugh on Saturday said the National Human Rights Commission (NHRC) has taken cognisance of his complaint over the alleged custodial torture of a Sikh man who waved a black flag at a programme of Punjab Chief Minister Bhagwant Mann.

A day earlier, Chugh had urged the NHRC to take suo-motu (on its own) cognisance of the alleged custodial torture of Mohanjeet Singh, who waved a black flag at Mann's programme in Sheron village on September 2 to protest against the Aam Aadmi Party (AAP) Government's handling of the drug menace in Punjab.

Chugh had requested the NHRC to send an independent fact-finding team to the village where the incident took place and the police station concerned, and direct the registration of an FIR against the officers involved, including the deputy superintendent of police (DSP).

The Rajya Sabha MP had also sought security and medical assistance for the victim and his family, alleging that they face serious threats from the state machinery.

The commission has taken cognisance of Chugh's letter and written to the Punjab Government over the matter.

Sharing the NHRC letter on X, Chugh said the commission's action is a "serious" development and a "strong indictment" of the AAP Government's handling of human rights in Punjab.

"The Commission has ordered an immediate inquiry, medico-legal examination, preservation of CCTV footage and police records, and a point-wise Action Taken Report within two weeks," he said, adding that the action came even as Mann has "merely" transferred the DSP involved in the matter.

Chugh alleged that the transfer was "nothing" but a mere attempt to sweep the matter under the carpet.

"A transfer is not accountability. The NHRC's intervention must now ensure that the truth comes out and every person found responsible for custodial brutality is held strictly accountable," he said.

He also targeted AAP convenor Arvind Kejriwal over the "police excesses".

"Arvind Kejriwal, you and your goons cannot silence dissent through police excesses. Punjab deserves justice, dignity and the rule of law," he said.

In a letter to NHRC member Priyank Kanoongo, Chugh, who is also the BJP's national headquarters in-charge, had alleged that Singh was arrested and subjected to brutal custodial torture after he waved a black flag at Mann's programme in Sheron.

“Singh was subjected to brutality reminiscent of medieval-era torture,” Chugh had said, adding that he was stripped naked and beaten in custody.

“The youth’s thighs were cut with a blade, salt was rubbed onto his bleeding wounds, and he was subjected to repeated electric shocks,” the BJP leader had claimed.

“In addition, a DSP-rank officer tortured and humiliated the youth’s elderly mother and sister,” he had alleged in his complaint.

Source: <https://jantaserishta.com/local/punjab/punjab-police-accused-of-custodial-torture-probe-demanded-4852797>

Punjab पुलिस पर हिरासत में प्रताड़ना का आरोप, जांच की मांग

Kiran5 Sept 2026 12:19 PM

पंजाब Punjab भाजपा के राष्ट्रीय महासचिव और राज्यसभा सांसद तरुण चुघ ने पंजाब पुलिस द्वारा एक सिख युवक मोहनजीत सिंह को हिरासत में कथित रूप से प्रताड़ित करने और उसके परिवार के साथ दुर्व्यवहार को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से तत्काल हस्तक्षेप की मांग की है। शुक्रवार को एनएचआरसी सदस्य प्रियांक कानूनगो को लिखे एक पत्र में, चुघ ने आरोप लगाया कि यह घटना 2 सितंबर को सुनाम विधानसभा क्षेत्र के तहत शेरों गांव में मुख्यमंत्री भगवंत मान द्वारा "लोक मिलनी" कार्यक्रम आयोजित करने के बाद हुई थी। चुघ के अनुसार, मोहनजीत सिंह ने पंजाब में नशीली दवाओं के दुरुपयोग को रोकने में राज्य सरकार की विफलता के विरोध में एक काला झंडा दिखाया था।

चुघ ने आरोप लगाया कि युवक की शिकायत का समाधान करने के बजाय, पुलिस ने उसे गिरफ्तार कर लिया और हिरासत में यातना दी। मोहनजीत सिंह के विवरण का हवाला देते हुए, उन्होंने दावा किया कि युवक को हिरासत में निर्वस्त्र कर पीटा गया था, कथित तौर पर उसकी जांघों पर ब्लेड से घाव किए गए थे और घावों पर नमक छिड़का गया था। उन्होंने आगे आरोप लगाया कि युवक को बार-बार बिजली के झटके दिए गए। भाजपा नेता ने यह भी आरोप लगाया कि पुलिस ने जबरन मोहनजीत सिंह का "जूरा" खोला और उसके बाल और दाढ़ी खींचे, इस कृत्य को उसकी धार्मिक पहचान पर हमला बताया। उन्होंने दावा किया कि हिरासत की अवधि के दौरान एक डीएसपी रैंक के अधिकारी ने युवक की बुजुर्ग मां और बहन के साथ भी दुर्व्यवहार किया और उनका अपमान किया।

चुघ ने आगे आरोप लगाया कि अधिकारियों ने एक वीडियो कॉल की जब मोहनजीत सिंह को निर्वस्त्र किया जा रहा था और उसे प्रताड़ित किया जा रहा था और कॉल के दौरान उसकी खून से सनी और घायल स्थिति दिखाई गई। उन्होंने कहा कि, यदि आरोप स्थापित हो जाता है, तो कथित मानवाधिकार उल्लंघन में वरिष्ठ अधिकारियों की संलिप्तता पर गंभीर सवाल उठेंगे। चुघ ने एनएचआरसी से मामले का स्वतः संज्ञान लेने, शेरों गांव और संबंधित पुलिस स्टेशन का दौरा करने के लिए एक स्वतंत्र तथ्य-खोज टीम का गठन करने, डीएसपी सहित कथित रूप से जिम्मेदार पुलिस कर्मियों के खिलाफ प्राथमिकी दर्ज करने का आदेश देने और मोहनजीत सिंह और उनके परिवार के लिए सुरक्षा और चिकित्सा सहायता सुनिश्चित करने का आग्रह किया।

पंजाब बीजेपी के पूर्व अध्यक्ष सुनील जाखड़ ने भी मोहनजीत सिंह की कथित यातना की निंदा की। उन्होंने कहा कि, लोकतंत्र में भारतीय नागरिकों को शांतिपूर्वक विरोध करने का संवैधानिक अधिकार है। जाखड़ ने कहा, "मुख्यमंत्री खुद को मुगल काल का शासक मानने लगे हैं और अब लोगों के लोकतांत्रिक अधिकारों को कुचल रहे हैं। एक सिख युवक की आस्था की वस्तुओं का अपमान और भी गंभीर अपराध है। यह पुलिस बर्बरता जकारिया खान के शासन के दौरान सिखों के खिलाफ किए गए अत्याचारों की याद दिलाती है।"

घटना के संबंध में सोशल मीडिया पर साझा किए गए एक संदेश में, जाखड़ ने लिखा: "पंथ विरोधी मुख्यमंत्री भगवंत मान अब लोकतंत्र और मानवता को कुचलने के लिए इतने नीचे गिर गए हैं। गांव शेरों के एक युवा मोहनजीत सिंह ने क्षेत्र में दवाओं की बिक्री जैसे सार्वजनिक हित के मामले पर विरोध करने के अपने मौलिक अधिकार का प्रयोग किया। तथ्य यह है कि सरकार उनके विरोध को बर्दाश्त नहीं कर सकी, उन्हें जकारिया खान के शासन की याद दिलाने वाली पुलिस क्रूरता का सामना करना पड़ा, और वरिष्ठ अधिकारियों ने यातना को लाइव देखा, यह दर्शाता है कि किस हद तक सत्ता के अहंकार में चूर मुख्यमंत्री ने लोगों के मौलिक अधिकारों का हनन करना शुरू कर दिया है।" जाखड़ ने कहा, "एक गुरसिख युवक को बिजली के झटके देना, उसे बेरहमी से पीटना और उसके काकाओं का अपमान करने से मुगल साम्राज्य के युग की यादें ताजा हो गईं। मुख्यमंत्री को याद रखना चाहिए कि सत्ता हमेशा के लिए नहीं रहती है, लेकिन सत्ता के अहंकार का दाग उनके साथ जीवन भर जुड़ा रहेगा।" उन्होंने भगवंत मान सरकार की आलोचना करते हुए आरोप लगाया कि यह घटना लोकतांत्रिक अधिकारों पर हमले को दर्शाती है। उन्होंने मांग की कि मुख्यमंत्री माफी मांगें और जिम्मेदार पुलिस अधिकारियों के खिलाफ कार्रवाई करें। उन्होंने पंजाब के लोगों से 2027 के विधानसभा चुनाव में AAP सरकार को सत्ता से बाहर करने की भी अपील की।

Source: <https://www.aajsamaaj.com/state/chandigarh/akali-dal-womens-wing-marches-demands-fir-against-chief-ministers-wife-harsimrat-kaur-detained/536831/>

Punjab News: अकाली दल की महिला विंग का मार्च, सीएम की पत्नी पर FIR की मांग, हिरासत में हरसिमरत कौर
By Sudhanshu Chouhan -September 5, 2026

पंजाब के मुख्यमंत्री की पत्नी पर लगे कथित करप्शन के आरोपों के खिलाफ शिरोमणि अकाली दल (शिअद) की महिला इकाई ने शनिवार को चंडीगढ़ में विरोध मार्च निकाला। इस दौरान पुलिस ने महिला नेताओं को हिरासत में ले लिया।

Punjab News: पंजाब के मुख्यमंत्री की पत्नी पर लगे कथित करप्शन के आरोपों के खिलाफ शिरोमणि अकाली दल (शिअद) की महिला इकाई ने शनिवार को चंडीगढ़ में विरोध मार्च निकाला। इस दौरान पुलिस ने महिला नेताओं को हिरासत में ले लिया। प्रदर्शन के दौरान शिअद की कार्यकर्ता मुख्यमंत्री की पत्नी पर एफआईआर दर्ज करने की मांग कर रही थीं।

हिरासत में हरसिमरत कौर

प्रदर्शनकारी महिलाएं मुख्यमंत्री आवास की तरफ बढ़ रही थीं, लेकिन पुलिस ने उन्हें रोक लिया। इसके बाद दोनों पक्षों के बीच टकराव हो गया। भारी हंगामे के बीच पुलिस ने सांसद हरसिमरत कौर बादल को हिरासत में ले लिया। मुख्यमंत्री भगवंत मान की पत्नी डॉ. गुरप्रीत कौर पर एक पूर्व जज ने आरोप लगाया है कि उन्होंने दुष्कर्म के एक मामले को रफा-दफा करने के लिए पांच करोड़ रुपये की मांग की।

एनएचआरसी ने मांगी रिपोर्ट

अकाली दल का आरोप है कि मुख्यमंत्री की पत्नी पर पांच करोड़ रुपये मांगने के गंभीर आरोपों की निष्पक्ष जांच होनी चाहिए। पार्टी इस मामले को लेकर लगातार सरकार पर हमलावर है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भी इन आरोपों का संज्ञान लेते हुए पंजाब के मुख्य सचिव और पुलिस महानिदेशक से जांच कर कार्रवाई रिपोर्ट मांगी है। हालांकि, ये आरोप अभी जांच के दायरे में हैं और अदालत में साबित नहीं हुए हैं।

पुलिस ने मार्च को रास्ते में रोका

मार्च के दौरान महिला कार्यकर्ता सरकार के खिलाफ नारेबाजी करती रहीं। पुलिस ने बैरिकेड लगाकर उन्हें मुख्यमंत्री आवास की ओर जाने से रोकने की कोशिश की। हरसिमरत कौर बादल पहले भी इस मामले को लेकर सरकार पर निशाना साध चुकी हैं। उन्होंने एनएचआरसी के हस्तक्षेप को आरोपों की गंभीरता का संकेत बताते हुए मामले की जांच की मांग की थी। पुलिस ने प्रदर्शनकारी महिलाओं को रोका जिसके बाद उन्होंने सड़क पर बैठकर धरना शुरू कर दिया।

Source: <https://www.divyahimachal.com/2026/09/akali-dals-protest-march-in-chandigarh-demands-for-strict-action-raised-amidst-loud-slogan-shouting/>

चंडीगढ़ में अकाली दल का रोष मार्च, कड़ी कार्रवाई की मांग, खूब लगाए नारे

By: teamit Sep 6th, 2026 12:07 am

पंजाब के मुख्यमंत्री भगवंत मान की पत्नी डा. गुरप्रीत कौर पर लगे कथित भ्रष्टाचार के आरोपों के विरोध में शिरोमणि अकाली दल की महिला इकाई ने शनिवार को चंडीगढ़ में रोष मार्च निकाला। प्रदर्शनकारी महिलाएं सीएम आवास की तरफ बढ़ीं। पुलिस ने उन्हें रोक लिया। इसके बाद दोनों पक्षों के बीच टकराव हो गया। भारी हंगामे के बीच पुलिस ने सांसद हरसिमरत कौर बादल को हिरासत में ले लिया। सांसद हरसिमरत कौर बादल के नेतृत्व में बड़ी संख्या में अकाली महिला कार्यकर्ताओं ने नारेबाजी करते हुए मुख्यमंत्री आवास की ओर बढ़ने का प्रयास किया। पुलिस ने प्रदर्शनकारियों को रोकने के लिए रास्ते में बैरिकेडिंग कर भारी सुरक्षा व्यवस्था की है। अकाली दल का आरोप है कि मुख्यमंत्री की पत्नी पर पांच करोड़ रुपये मांगने के गंभीर आरोपों की निष्पक्ष जांच होनी चाहिए। पार्टी इस मामले को लेकर लगातार सरकार पर हमलावर है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भी इन आरोपों का संज्ञान लेते हुए पंजाब के मुख्य सचिव और पुलिस महानिदेशक से जांच कर कार्रवाई रिपोर्ट मांगी है।

हालांकि, ये आरोप अभी जांच के दायरे में हैं और अदालत में साबित नहीं हुए हैं। वहीं, मार्च के दौरान महिला कार्यकर्ता सरकार के खिलाफ नारेबाजी करती रहीं। पुलिस ने बैरिकेड लगाकर उन्हें मुख्यमंत्री आवास की ओर जाने से रोकने की कोशिश की। प्रदर्शनकारियों और पुलिस के आमने-सामने आने की स्थिति में माहौल तनावपूर्ण होने की आशंका है। हरसिमरत कौर बादल पहले भी इस मामले को लेकर सरकार पर निशाना साध चुकी हैं। उन्होंने एनएचआरसी के हस्तक्षेप को आरोपों की गंभीरता का संकेत बताते हुए मामले की जांच की मांग की थी। वहीं, पुलिस ने प्रदर्शनकारी महिलाओं को रोका जिसके बाद उन्होंने सड़क पर बैठकर धरना शुरू कर दिया। दूसरी ओर, पूर्व केंद्रीय मंत्री एवं भाजपा नेता परनीत कौर ने भी पंजाब सरकार पर निशाना साधते हुए कहा कि मुख्यमंत्री और उनके परिवार से जुड़े गंभीर आरोपों की निष्पक्ष जांच होनी चाहिए। उन्होंने कहा कि सत्ता में बैठे लोगों पर लगे आरोपों को राजनीतिक बताकर खारिज करने के बजाय जांच एजेंसियों को सच्चाई सामने लानी चाहिए।

Source: <https://deshbandhump.com/post/panjaba-mem-hirasata-mem-marapita-ke-aropom-para-enaecaarasi-sakhta-mukhya-saciva-aura-dijipi-se-2-haphte-mem-mangi-riporta>

पंजाब में हिरासत में मारपीट के आरोपों पर एनएचआरसी सख्त, मुख्य सचिव और डीजीपी से 2 हफ्ते में मांगी रिपोर्ट

Date & Time : 2026-09-05 21:35:02

नई दिल्ली, 5 सितंबर (आईएनएस)। पंजाब में हिरासत में मारपीट और यातना के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने राज्यसभा सांसद तरुण चुघ द्वारा दायर शिकायत पर संज्ञान लिया है, जिसमें पंजाब पुलिस कर्मियों पर एक पीड़ित और उसके परिवार के सदस्यों के साथ हिरासत में मारपीट, यातना और अन्य गंभीर मानवाधिकार उल्लंघनों का आरोप लगाया गया है।

नई दिल्ली, 5 सितंबर (आईएनएस)। पंजाब में हिरासत में मारपीट और यातना के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने राज्यसभा सांसद तरुण चुघ द्वारा दायर शिकायत पर संज्ञान लिया है, जिसमें पंजाब पुलिस कर्मियों पर एक पीड़ित और उसके परिवार के सदस्यों के साथ हिरासत में मारपीट, यातना और अन्य गंभीर मानवाधिकार उल्लंघनों का आरोप लगाया गया है।

शिकायत के अनुसार, पीड़ित सुनाम के गांव शेरों में मुख्यमंत्री भगवंत मान के "लोक मिलनी" कार्यक्रम के दौरान पंजाब में नशे के मुद्दे के खिलाफ विरोध प्रदर्शन के तौर पर काला झंडा दिखा रहा था। इसके बाद उसे कथित तौर पर पुलिस हिरासत में ले लिया गया।

मामले पर आयोग के माननीय सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने विचार किया। पीठ ने पंजाब के मुख्य सचिव, डीजीपी, एसपी संगरूर और जिलाधिकारी संगरूर को तत्काल जांच करने और दो सप्ताह के भीतर बिंदुवार एक्शन टेकन रिपोर्ट (एटीआर) प्रस्तुत करने का निर्देश दिया है।

पीठ ने पीड़ित का तत्काल मेडिको-लीगल परीक्षण कराने, संबंधित पुलिस परिसर के सीसीटीवी फुटेज को पूरी तरह और बिना किसी छेड़छाड़ के सुरक्षित रखने और उसकी प्रमाणित कॉपी पेन ड्राइव में जमा करने का निर्देश दिया है।

अधिकारियों को एफआईआर और हिरासत के रिकॉर्ड, हिरासत/पूछताछ से जुड़े सभी पुलिस कर्मियों का विवरण और पीड़ित के परिवार के सदस्यों से संबंधित आरोपों पर रिपोर्ट प्रस्तुत करने का भी निर्देश दिया गया है।

आयोग ने आगे निर्देश दिया है कि घटना से जुड़े सभी मेडिकल रिकॉर्ड, सीसीटीवी फुटेज, पुलिस रिकॉर्ड, इलेक्ट्रॉनिक डेटा और अन्य भौतिक साक्ष्यों को तुरंत सुरक्षित और संरक्षित किया जाए।

--आईएनएस

डीएससी

Date & Time : 2026-09-05 21:35:02

Source: <https://www.livehindustan.com/national/story-research-reveals-elderly-in-orphanages-northeast-happier-than-west-201788616064546.amp.html>

पराया कर दिए जाने के बाद वृद्धा आश्रम में बुजुर्ग सबसे अधिक बच्चों को करते हैं याद

Sep 05, 2026 07:18 pm IST

By Hindustan | Bureau

हिन्दुस्तान, नई दिल्ली

प्रभात कुमार नई दिल्ली। अपने बच्चों द्वारा पराया कर दिए जाने के बाद वृद्धा आश्रम

अपने बच्चों द्वारा पराया कर दिए जाने के बाद वृद्धा आश्रम में रहने में लिए मजबूर बुजुर्गों को अपनों का गम सता रहा है। देश में वृद्धा आश्रम में रहने वाले बुजुर्ग अपने जीवन साथी से अधिक अपने बच्चों को याद करके समय गुजारते हैं। हालांकि ऐसे बुजुर्गों की भी कोई कमी नहीं है, जो किसी को भी याद नहीं करते। इसका खुलासा राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा पूर्वोत्तर और पश्चिम भारत के वृद्धा आश्रम में रहने वाले बुजुर्गों की 'जीवन में संतुष्टि और गुणवत्ता' के बारे में जानकारी प्राप्त करने के लिए किए गए शोध में हुआ है। इसमें कहा गया है कि पश्चिम की तुलना में पूर्वोत्तर के बुजुर्ग अधिक खुश हैं।

एनएचआरसी की शोध रिपोर्ट

के मुताबिक पूर्वोत्तर हो या पश्चिम भारत, दोनों ही क्षेत्रों के वृद्धा आश्रम में रहने वाले बुजुर्ग अपने जीवन साथ ही से अधिक बच्चों को याद रकते हैं। रिपोर्ट के मुताबिक अधिक अपने बच्चों को याद करते हैं पूर्वोत्तर के 43.33 फीसदी बुजुर्ग बच्चों को याद करके समय गुजारते हैं जबकि पश्चिम भारत के 37 फीसदी बुजुर्ग बच्चों को याद करते हैं। हालांकि रिपोर्ट के मुताबिक पूर्वोत्तर की तुलना में पश्चिम भारत के वृद्धा आश्रम में रहने वाले बुजुर्ग अपनी पत्नी को अधिक याद करते हैं। पूर्वोत्तर के महज 15 फीसदी तो पश्चिम के 23 फीसदी बुजुर्ग आश्रम में अपनी जीवन साथी को याद करके समय काटते हैं। लेकिन देश के दोनों हिस्सों के लगभग 32 फीसदी बुजुर्ग अपनी जिंदगी जीने में मस्त हैं और किसी को याद नहीं करते हैं। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नॉर्थ ईस्टर्न हिल यूनिवर्सिटी, शिलांग के सहयोग से पूर्वोत्तर भारत के असम और मणिपुर राज्यों और पश्चिम भारत के महाराष्ट्र और गुजरात के वृद्धा आश्रम में रहने वाले बुजुर्गों के बारे में यह शोध किया है। इस शोध का मकसद देश के दोनों क्षेत्रों में वृद्धा आश्रम में रहने वाले 'बुजुर्गों की जीवन संतुष्टि और जीवन की गुणवत्ता' तुलना करना था। इसके मुताबिक ओल्ड एज होम में कुछ ऐसे भी बुजुर्ग मिले, जो अपने रिश्ते-नातेदारों के बजाए अपनी दोस्तों को याद करते हैं।

वृद्धा आश्रम में खुश रहते हैं बुजुर्ग

देश के दोनों हिस्सों के ओल्ड एज होम में रहने वाले 92 फीसदी से अधिक बुजुर्ग काफी खुश रहते हैं। बुजुर्गों सर्वे के दौरान कहा कि उन्हें किसी तरह की कोई परेशानी नहीं है। पूर्वोत्तर के 92.78 फीसदी ने कहा कि उन्हें कोई परेशानी नहीं है, जबकि 2.78 फीसदी ने आश्रम में हिंसा की बात कबूल की। जबकि पश्चिम भारत में 91.52 फीसदी ने कहा कि कोई परेशानी नहीं है, लेकिन 4.09 फीसदी ने हिंसा की बात स्वीकार की।

समान रूप से उच्च रक्तचाप के शिकार हैं दोनों तरफ बुजुर्ग

रिपोर्ट के मुताबिक पूर्वोत्तर और पश्चिम भारत के वृद्धा आश्रम में रहने वाले बुजुर्गों की बीमारी की स्थिति समान है। आंकड़ों के मुताबिक पूर्वोत्तर में 45.56 फीसदी और पश्चिम में 44.73 फीसदी बुजुर्ग उच्च रक्तचाप के शिकार हैं। हालांकि पश्चिम भारत के बुजुर्गों में मधुमेह की बीमारी अधिक है। पश्चिम भारत में 19 फीसदी बुजुर्गों को मधुमेह की बीमारी है जबकि पूर्वोत्तर में महज 12 फीसदी। गठिया की बीमार दोनों हिस्सों में करीब करीब एक समान है।

पूर्वोत्तर में साफ सुथरा है वृद्धा आश्रम

रिपोर्ट के मुताबिक पूर्वोत्तर के वृद्धा आश्रम में पश्चिम की तुलना में अधिक साफ सफाई है। इसमें कहा गया है कि पूर्वोत्तर में 61.67 फीसदी साफ सफाई

दिखा। जबकि पश्चिम में 55. 84 फीसदी।

Source: <https://www.amarujala.com/punjab/chandigarh-punjab/corruption-allegations-dr-gurpreet-kaur-akali-dal-women-wing-holds-protest-march-harsimrat-kaur-badal-2026-09-05>

Hindi News > Punjab > Chandigarh-Punjab News > Corruption allegations Dr. Gurpreet Kaur Akali Dal women wing holds protest march harsimrat kaur badal

चंडीगढ़ में अकाली दल महिला विंग का रोष मार्च: पुलिस ने सांसद हरसिमरत कौर को हिरासत में लिया, जबरदस्त हंगामा
न्यूज डेस्क, अमर उजाला, चंडीगढ़ Published by: Nivedita Updated Sat, 05 Sep 2026 01:41 PM IST

सीएम भगवंत मान की पत्नी डॉ. गुरप्रीत कौर पर पांच करोड़ रुपये की रिश्वत मांगने के आरोपों पर सियासत गरमाई हुई है। हालांकि डॉ. कौर ने आरोपों को पूरी तरह निराधार बताया है। उन्होंने आरोप लगाने वालों को इन्हें साबित करने की चुनौती देते हुए कहा था कि उनके खिलाफ राजनीतिक रूप से निशाना साधने का प्रयास किया जा रहा है।

पंजाब के मुख्यमंत्री भगवंत मान की पत्नी डॉ. गुरप्रीत कौर पर लगे कथित भ्रष्टाचार के आरोपों के विरोध में शिरोमणि अकाली दल की महिला इकाई ने शनिवार को चंडीगढ़ में रोष मार्च निकाला।

प्रदर्शनकारी महिलाएं सीएम आवास की तरफ बढ़ीं। पुलिस ने उन्हें रोक लिया। इसके बाद दोनों पक्षों के बीच टकराव हो गया। भारी हंगामे के बीच पुलिस ने सांसद हरसिमरत कौर बादल को हिरासत में ले लिया।

सांसद हरसिमरत कौर बादल के नेतृत्व में बड़ी संख्या में अकाली महिला कार्यकर्ताओं ने नारेबाजी करते हुए मुख्यमंत्री आवास की ओर बढ़ने का प्रयास किया। पुलिस ने प्रदर्शनकारियों को रोकने के लिए रास्ते में बैरिकेडिंग कर भारी सुरक्षा व्यवस्था की है।

अकाली दल का आरोप है कि मुख्यमंत्री की पत्नी पर पांच करोड़ रुपये मांगने के गंभीर आरोपों की निष्पक्ष जांच होनी चाहिए। पार्टी इस मामले को लेकर लगातार सरकार पर हमलावर है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भी इन आरोपों का संज्ञान लेते हुए पंजाब के मुख्य सचिव और पुलिस महानिदेशक से जांच कर कार्रवाई रिपोर्ट मांगी है। हालांकि, ये आरोप अभी जांच के दायरे में हैं और अदालत में साबित नहीं हुए हैं।

मार्च के दौरान महिला कार्यकर्ता सरकार के खिलाफ नारेबाजी करती रहीं। पुलिस ने बैरिकेड लगाकर उन्हें मुख्यमंत्री आवास की ओर जाने से रोकने की कोशिश की। प्रदर्शनकारियों और पुलिस के आमने-सामने आने की स्थिति में माहौल तनावपूर्ण होने की आशंका है।

हरसिमरत कौर बादल पहले भी इस मामले को लेकर सरकार पर निशाना साध चुकी हैं। उन्होंने एनएचआरसी के हस्तक्षेप को आरोपों की गंभीरता का संकेत बताते हुए मामले की जांच की मांग की थी।

पुलिस ने प्रदर्शनकारी महिलाओं को रोका जिसके बाद उन्होंने सड़क पर बैठकर धरना शुरू कर दिया।

दूसरी ओर, पूर्व केंद्रीय मंत्री एवं भाजपा नेता परनीत कौर ने भी पंजाब सरकार पर निशाना साधते हुए कहा कि मुख्यमंत्री और उनके परिवार से जुड़े गंभीर आरोपों की निष्पक्ष जांच होनी चाहिए। उन्होंने कहा कि सत्ता में बैठे लोगों पर लगे आरोपों को राजनीतिक बताकर खारिज करने के बजाय जांच एजेंसियों को सच्चाई सामने लानी चाहिए।

Source: <https://hindi.theprint.in/india/nhrc-takes-cognizance-of-harassment-of-sikh-youth-in-punjab-seeks-report-within-two-weeks/1024299/?amp>

एनएचआरसी ने पंजाब में सिख युवक से प्रताड़ना के मामले का लिया संज्ञान, दो सप्ताह में मांगी रिपोर्ट
भाषा- 5 September, 2026

चंडीगढ़, पांच सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पंजाब के संगरूर जिले में पुलिसकर्मियों द्वारा एक सिख व्यक्ति को कथित रूप से हिरासत में प्रताड़ित किए जाने के मामले में भाजपा के राज्यसभा सदस्य तरुण चुग की ओर से दायर शिकायत का संज्ञान लिया है और दो सप्ताह के भीतर रिपोर्ट मांगी है।

एनएचआरसी ने पंजाब के मुख्य सचिव, पुलिस महानिदेशक, संगरूर के पुलिस अधीक्षक और जिला मजिस्ट्रेट को तत्काल जांच, चिकित्सकीय-कानूनी परीक्षण तथा सीसीटीवी फुटेज और पुलिस रिकॉर्ड सुरक्षित रखने के निर्देश दिए हैं।

आयोग ने बिंदुवार कार्रवाई रिपोर्ट भी मांगी है, जिसे दो सप्ताह के भीतर दाखिल करना होगा।

यह कदम चुग की ओर से एनएचआरसी से शेरों गांव में एक स्वतंत्र तथ्यान्वेषी टीम भेजने का आग्रह किए जाने के एक दिन बाद उठाया गया है। शेरों गांव में पीड़ित मोहनजीत सिंह ने मुख्यमंत्री भगवंत मान को काला झंडा दिखाया था। इसके बाद संबंधित पुलिस थाने में सिंह को कथित रूप से प्रताड़ित किए जाने का आरोप है।

सिंह ने दावा किया था कि पंजाब में आम आदमी पार्टी (आप) सरकार की ओर से नशे की समस्या से निपटने के तरीके के विरोध में दो सितंबर को मुख्यमंत्री भगवंत मान के 'लोक मिलनी' कार्यक्रम में काला झंडा दिखाने के बाद उन्हें हिरासत में लिया गया था।

सिंह ने आरोप लगाया कि पुलिस हिरासत के दौरान उन्हें बिजली के झटके दिए गए, उनकी दाढ़ी खींची गई, उनके जख्मों पर नमक रगड़ा गया और उनके अंतःवस्त्र फाड़ दिए गए।

इन आरोपों के बाद पंजाब में बड़ा राजनीतिक विवाद खड़ा हो गया। विपक्षी दलों ने आम आदमी पार्टी (आप) सरकार से संबंधित पुलिस अधिकारियों के खिलाफ कड़ी कार्रवाई करने की मांग की।

बढ़ती आलोचनाओं के बीच पंजाब पुलिस ने संगरूर ग्रामीण के पुलिस उपाधीक्षक (डीएसपी) हरविंदर सिंह का तबादला कर दिया और एक निरीक्षक समेत तीन अन्य अधिकारियों को पुलिस लाइन भेज दिया।

भाषा आशीष रंजन

रंजन

Source: <https://www.ibc24.in/country/nhrc-takes-cognizance-of-rape-of-sikh-youth-in-punjab-seeks-report-within-two-weeks-3746583.html>

एनएचआरसी ने पंजाब में सिख युवक से प्रताड़ना के मामले का लिया संज्ञान, दो सप्ताह में मांगी रिपोर्ट

Bhasha

Modified Date: September 5, 2026 / 10:43 pm IST

Published Date: September 5, 2026 10:43 pm IST

चंडीगढ़, पांच सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पंजाब के संगरूर जिले में पुलिसकर्मियों द्वारा एक सिख व्यक्ति को कथित रूप से हिरासत में प्रताड़ित किए जाने के मामले में भाजपा के राज्यसभा सदस्य तरुण चुग की ओर से दायर शिकायत का संज्ञान लिया है और दो सप्ताह के भीतर रिपोर्ट मांगी है।

एनएचआरसी ने पंजाब के मुख्य सचिव, पुलिस महानिदेशक, संगरूर के पुलिस अधीक्षक और जिला मजिस्ट्रेट को तत्काल जांच, चिकित्सकीय-कानूनी परीक्षण तथा सीसीटीवी फुटेज और पुलिस रिकॉर्ड सुरक्षित रखने के निर्देश दिए हैं।

आयोग ने बिंदुवार कार्रवाई रिपोर्ट भी मांगी है, जिसे दो सप्ताह के भीतर दाखिल करना होगा।

यह कदम चुग की ओर से एनएचआरसी से शेरों गांव में एक स्वतंत्र तथ्यान्वेषी टीम भेजने का आग्रह किए जाने के एक दिन बाद उठाया गया है। शेरों गांव में पीड़ित मोहनजीत सिंह ने मुख्यमंत्री भगवंत मान को काला झंडा दिखाया था। इसके बाद संबंधित पुलिस थाने में सिंह को कथित रूप से प्रताड़ित किए जाने का आरोप है।

सिंह ने दावा किया था कि पंजाब में आम आदमी पार्टी (आप) सरकार की ओर से नशे की समस्या से निपटने के तरीके के विरोध में दो सितंबर को मुख्यमंत्री भगवंत मान के 'लोक मिलनी' कार्यक्रम में काला झंडा दिखाने के बाद उन्हें हिरासत में लिया गया था।

सिंह ने आरोप लगाया कि पुलिस हिरासत के दौरान उन्हें बिजली के झटके दिए गए, उनकी दाढ़ी खींची गई, उनके जख्मों पर नमक रगड़ा गया और उनके अंतःवस्त्र फाड़ दिए गए।

इन आरोपों के बाद पंजाब में बड़ा राजनीतिक विवाद खड़ा हो गया। विपक्षी दलों ने आम आदमी पार्टी (आप) सरकार से संबंधित पुलिस अधिकारियों के खिलाफ कड़ी कार्रवाई करने की मांग की।

बढ़ती आलोचनाओं के बीच पंजाब पुलिस ने संगरूर ग्रामीण के पुलिस उपाधीक्षक (डीएसपी) हरविंदर सिंह का तबादला कर दिया और एक निरीक्षक समेत तीन अन्य अधिकारियों को पुलिस लाइन भेज दिया।

भाषा आशीष रंजन

रंजन

Source: <https://www.bhaskarhindi.com/other/punjab-mein-hirasat-mein-maarpit-ke-aaropon-par-nhrc-sakht-mukhya-sachiv-aur-dgp-se-2-hafte-mein-mangi-report-1355978>

पंजाब में हिरासत में मारपीट के आरोपों पर एनएचआरसी सख्त, मुख्य सचिव और डीजीपी से 2 हफ्ते में मांगी रिपोर्ट
5 Sept 2026 9:44 PM

पंजाब में हिरासत में मारपीट और यातना के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने राज्यसभा सांसद तरुण चुघ द्वारा दायर शिकायत पर संज्ञान लिया है, जिसमें पंजाब पुलिस कर्मियों पर एक पीड़ित और उसके परिवार के सदस्यों के साथ हिरासत में मारपीट, यातना और अन्य गंभीर मानवाधिकार उल्लंघनों का आरोप लगाया गया है।

Digital Desk | नई दिल्ली, 5 सितंबर (आईएनएस)। पंजाब में हिरासत में मारपीट और यातना के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने राज्यसभा सांसद तरुण चुघ द्वारा दायर शिकायत पर संज्ञान लिया है, जिसमें पंजाब पुलिस कर्मियों पर एक पीड़ित और उसके परिवार के सदस्यों के साथ हिरासत में मारपीट, यातना और अन्य गंभीर मानवाधिकार उल्लंघनों का आरोप लगाया गया है। शिकायत के अनुसार, पीड़ित सुनाम के गांव शेरों में मुख्यमंत्री भगवंत मान के "लोक मिलनी" कार्यक्रम के दौरान पंजाब में नशे के मुद्दे के खिलाफ विरोध प्रदर्शन के तौर पर काला झंडा दिखा रहा था। इसके बाद उसे कथित तौर पर पुलिस हिरासत में ले लिया गया। मामले पर आयोग के माननीय सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने विचार किया। पीठ ने पंजाब के मुख्य सचिव, डीजीपी, एसपी संगरूर और जिलाधिकारी संगरूर को तत्काल जांच करने और दो सप्ताह के भीतर बिंदुवार एक्शन टेकन रिपोर्ट (एटीआर) प्रस्तुत करने का निर्देश दिया है। पीठ ने पीड़ित का तत्काल मेडिको-लीगल परीक्षण कराने, संबंधित पुलिस परिसर के सीसीटीवी फुटेज को पूरी तरह और बिना किसी छेड़छाड़ के सुरक्षित रखने और उसकी प्रमाणित कॉपी पेन ड्राइव में जमा करने का निर्देश दिया है। अधिकारियों को एफआईआर और हिरासत के रिकॉर्ड, हिरासत/पूछताछ से जुड़े सभी पुलिस कर्मियों का विवरण और पीड़ित के परिवार के सदस्यों से संबंधित आरोपों पर रिपोर्ट प्रस्तुत करने का भी निर्देश दिया गया है। आयोग ने आगे निर्देश दिया है कि घटना से जुड़े सभी मेडिकल रिकॉर्ड, सीसीटीवी फुटेज, पुलिस रिकॉर्ड, इलेक्ट्रॉनिक डेटा और अन्य भौतिक साक्ष्यों को तुरंत सुरक्षित और संरक्षित किया जाए।

Source: <https://garimatimes.in/punjab-news-man-attacked-during-lok-milni-program-human-rights-commission-takes-cognizance/>

Punjab News: 'लोक मिलनी' प्रोग्राम के दौरान व्यक्ति पर हमला, मानवाधिकार आयोग ने लिया संज्ञान
By Alka September 5, 2026

Punjab News: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संगरूर जिले के शेरों गांव में मुख्यमंत्री भगवंत मान के "लोक मिलनी" प्रोग्राम के दौरान ड्रग्स के खिलाफ आवाज़ उठाने वाले एक व्यक्ति के साथ कथित तौर पर हिरासत में मारपीट, टॉर्चर और मानवाधिकार उल्लंघन के मामले का संज्ञान लिया है। यह कार्रवाई राज्यसभा सदस्य तरुण चुघ की शिकायत पर की गई है।

शिकायत के अनुसार, पीड़ित मुख्यमंत्री के प्रोग्राम के दौरान काला झंडा दिखाकर पंजाब में बढ़ती ड्रग्स की समस्या का विरोध कर रहा था। आरोप है कि इसके बाद उसे पंजाब पुलिस ने हिरासत में ले लिया और कथित तौर पर पीटा और टॉर्चर किया। उसके परिवार के सदस्यों के साथ भी गंभीर दुर्व्यवहार का आरोप है।

मामले की गंभीरता को देखते हुए, माननीय सदस्य प्रियंक कानूनगो की अध्यक्षता वाली NHRC बेंच ने पंजाब के मुख्य सचिव, DGP पंजाब, SP संगरूर और डिप्टी कमिश्नर संगरूर को तुरंत जांच करने और दो सप्ताह के भीतर बिंदुवार कार्रवाई रिपोर्ट सौंपने का निर्देश दिया है। आयोग ने पीड़ित की तुरंत मेडिको-लीगल जांच कराने और संबंधित पुलिस स्टेशन/परिसर के पूरे और बिना एडिट किए CCTV फुटेज को सुरक्षित रखने का निर्देश दिया है। इसकी सर्टिफाइड कॉपी भी पेन ड्राइव में जमा करनी होगी।

इसके अलावा, अधिकारियों से FIR, हिरासत से संबंधित रिकॉर्ड, हिरासत और पूछताछ में शामिल सभी पुलिस कर्मियों का विवरण और पीड़ित के परिवार के सदस्यों से संबंधित आरोपों पर विस्तृत रिपोर्ट मांगी गई है। NHRC ने यह भी निर्देश दिया है कि घटना से संबंधित सभी मेडिकल रिकॉर्ड, CCTV फुटेज, पुलिस रिकॉर्ड, इलेक्ट्रॉनिक डेटा और अन्य महत्वपूर्ण सबूतों को तुरंत सुरक्षित रखा जाए।

NHRC का दखल पूरे मामले की गंभीरता को उजागर करता है और पंजाब पुलिस के कामकाज पर गंभीर सवाल खड़े करता है। ड्रग्स के खिलाफ आवाज़ उठाना किसी नागरिक के लिए अपराध नहीं हो सकता। लोकतंत्र में, हर नागरिक को सरकार से सवाल पूछने और शांतिपूर्ण तरीके से विरोध करने का अधिकार है। अब पंजाब सरकार को यह साफ़ करना होगा कि अपनी बात कहने वाले एक नागरिक को कथित पुलिस टॉर्चर का सामना क्यों करना पड़ा और इस पूरे मामले में ज़िम्मेदार पुलिसकर्मियों के खिलाफ क्या कार्रवाई की जाएगी।

Source: <https://punjab.punjabkesari.in/punjab/news/nhrc-takes-cognizance-of-alleged-custodial-assault-in-punjab-2376613>

पंजाब में कथित हिरासत में मारपीट का NHRC ने लिया संज्ञान, दो हफ्ते में मांगी रिपोर्ट

Edited By Subhash Kapoor, Updated: 05 Sep, 2026 07:36 PM

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राज्यसभा सांसद तरुण चुघ द्वारा दायर शिकायत का संज्ञान लिया है। शिकायत में पंजाब पुलिस के कर्मचारियों पर एक पीड़ित और उसके परिवार के सदस्यों के साथ हिरासत के दौरान मारपीट, यातना और अन्य गंभीर मानवाधिकार उल्लंघन के...

जालंधर : राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राज्यसभा सांसद तरुण चुघ द्वारा दायर शिकायत का संज्ञान लिया है। शिकायत में पंजाब पुलिस के कर्मचारियों पर एक पीड़ित और उसके परिवार के सदस्यों के साथ हिरासत के दौरान मारपीट, यातना और अन्य गंभीर मानवाधिकार उल्लंघन के आरोप लगाए गए हैं। शिकायत के अनुसार, पीड़ित पंजाब में नशे के मुद्दे को लेकर मुख्यमंत्री भगवंत मान के सुनाम के गांव शेरों में आयोजित 'लोक मिलनी' कार्यक्रम के दौरान काला झंडा दिखाकर विरोध कर रहा था। इसके बाद कथित तौर पर उसे पुलिस हिरासत में ले लिया गया।

इस मामले पर NHRC की पीठ, जिसकी अध्यक्षता माननीय सदस्य प्रियंक कानूनगो ने की, ने पंजाब के मुख्य सचिव, डीजीपी, संगरूर के एसपी और जिला मजिस्ट्रेट को तत्काल जांच करने और दो सप्ताह के भीतर बिंदुवार Action Taken Report (ATR) पेश करने के निर्देश दिए हैं।

आयोग ने पीड़ित का तत्काल मेडिको-लीगल परीक्षण कराने के साथ संबंधित पुलिस परिसर की पूरी और बिना एडिट की गई CCTV फुटेज सुरक्षित रखने के निर्देश दिए हैं। साथ ही इसकी प्रमाणित कॉपी पेन ड्राइव में जमा कराने को कहा गया है।

अधिकारियों को FIR और हिरासत से जुड़े रिकॉर्ड, गिरफ्तारी/पूछताछ से जुड़े सभी पुलिस कर्मचारियों का विवरण तथा पीड़ित के परिवार के सदस्यों से संबंधित आरोपों पर रिपोर्ट पेश करने के निर्देश भी दिए गए हैं।

इसके अलावा आयोग ने घटना से जुड़े सभी मेडिकल रिकॉर्ड, CCTV फुटेज, पुलिस रिकॉर्ड, इलेक्ट्रॉनिक डेटा और अन्य साक्ष्यों को तत्काल सुरक्षित कर संरक्षित रखने को कहा है।

Source: <https://www.tv9hindi.com/india/nhrc-takes-cognizance-of-alleged-custodial-assault-in-punjab-3899401.html>

Hindi News India NHRC Takes Cognizance of Alleged Custodial Assault in Punjab

पंजाब में कस्टडी में मारपीट के आरोपों पर NHRC का बड़ा एक्शन, पुलिस से मांगा जवाब

पंजाब में कथित कस्टोडियल असाॅल्ट और टॉर्चर की शिकायत पर NHRC ने संज्ञान लिया है. आयोग ने CCTV, मेडिकल रिकॉर्ड और पुलिस दस्तावेज सुरक्षित रखने के निर्देश दिए.

अजय विद्यार्थी | Updated on: Sep 05, 2026 10:24 PM IST

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राज्यसभा सांसद तरुण चुघ की उस शिकायत का संज्ञान लिया है, जिसमें पंजाब पुलिस के जवानों पर एक पीड़ित और उसके परिवार के सदस्यों के खिलाफ कस्टोडियल असाॅल्ट, टॉर्चर और दूसरे गंभीर मानवाधिकार उल्लंघन का आरोप लगाया गया है.

PTI न्यूज के अनुसार शिकायत के अनुसार, पीड़ित पंजाब में ड्रांस के गलत इस्तेमाल के मुद्दे पर मुख्यमंत्री भगवंत मान के लोक मिलनी प्रोग्राम के दौरान काला झंडा दिखाकर विरोध कर रहा था. इसके बाद कथित तौर पर उसे पुलिस कस्टडी में ले लिया गया.

पंजाब पुलिस से मांगी दो हफ्ते में रिपोर्ट

इस मामले पर सदस्य प्रियांक कानूनगो की अध्यक्षता वाली NHRC बेंच ने विचार किया, जिसने चीफ सेक्रेटरी, DGP पंजाब, SP संगरूर और डिस्ट्रिक्ट मजिस्ट्रेट, संगरूर को तुरंत जांच करने और दो हफ्ते के अंदर पॉइंट-वाइज एक्शन टेकन रिपोर्ट जमा करने का निर्देश दिया.

बेंच ने पीड़ित की तुरंत मेडिको-लीगल जांच, संबंधित पुलिस जगह की पूरी और बिना एडिट की हुई CCTV फुटेज को सुरक्षित रखने और एक पेन ड्राइव में एक ऑथेंटिकेटेड कॉपी जमा करने का निर्देश दिया है.

मेडिकल रिकॉर्ड और CCTV फुटेज सुरक्षित रखने के निर्देश

अधिकारियों को FIR और कस्टडी रिकॉर्ड, हिरासत एवं पूछताछ से जुड़े सभी पुलिसवालों की डिटेल्स और पीड़ित के परिवार वालों से जुड़े आरोपों पर एक रिपोर्ट देने का भी निर्देश दिया गया है. आयोग ने आगे निर्देश दिया है कि घटना से जुड़े सभी मेडिकल रिकॉर्ड, CCTV फुटेज, पुलिस रिकॉर्ड, इलेक्ट्रॉनिक डेटा और दूसरे सबूत तुरंत सुरक्षित और सुरक्षित रखे जाएं.

Source: <https://www.bhaskar.com/local/bihar/kishanganj/news/the-complaint-regarding-carrying-the-funeral-procession-through-the-river-reached-the-national-human-rights-commission-dbp-138914530.html>

Hindi NewsLocalBiharKishanganjThe Complaint Regarding Carrying The Funeral Procession Through The River Reached The National Human Rights Commission.

नदी होकर जनाजा ले जाने की शिकायत राष्ट्रीय मानवाधिकार आयोग तक पहुंची
किशनगंज 3 दिन पहले

प्रखंड के महेशबथना पंचायत स्थित नोदिया टोली-बैसा घाट पर खकुआ नदी में गर्दन तक पानी के बीच जनाजा ले जाने के मामले की शिकायत राष्ट्रीय मानवाधिकार आयोग में की गई है। देश के विख्यात इस्लामिक स्कॉलर व राष्ट्रीय अल्पसंख्यक आरक्षण मोर्चा के अध्यक्ष हाजी मोहम्मद परवेज सिद्दीकी ने आयोग से मामले में संज्ञान लेकर कार्रवाई की मांग की है।

उन्होंने राज्य के मुख्य सचिव, जिला पदाधिकारी, ग्रामीण कार्य विभाग के सचिव और स्थानीय विधायक को नोटिस जारी कर तथ्यात्मक रिपोर्ट तलब करने का आग्रह किया है। साथ ही संबंधित अधिकारियों की भूमिका और अब तक हुई कार्रवाई की समीक्षा की मांग की है। हाजी परवेज सिद्दीकी ने कहा कि अंतिम संस्कार के लिए लोगों को जान जोखिम में डालकर नदी पार करना मानव गरिमा और नागरिक सुरक्षा से जुड़ा गंभीर मामला है। उन्होंने स्थायी पुल बनने तक नोदिया टोली-बैसा घाट पर सरकारी नाव और प्रशिक्षित नाविक उपलब्ध कराने की मांग की, ताकि मानसून में ग्रामीणों, मरीजों और शवों को सुरक्षित नदी पार कराया जा सके। उन्होंने खकुआ नदी पर पुल निर्माण की प्रक्रिया समयबद्ध करने, स्पष्ट कार्ययोजना व समयसीमा तय करने तथा मामले की स्वतंत्र जांच करने की मांग की है।

Source: <https://www.vibesofindia.com/hi/nhrc-gujarat-police-lapses-human-rights-violations/>

गुजरात में मानवाधिकार हनन और पुलिस की लापरवाही उजागर: NHRC की सख्त कार्रवाई, पीड़ितों को मिला 3.5 करोड़ रुपये से अधिक का मुआवजा
Team VoI | Updated: September 5, 2026 16:23

गांधीनगर में NHRC की खुली सुनवाई के दौरान पुलिस की कार्यप्रणाली और मानवाधिकारों के उल्लंघन पर उठे गंभीर सवाल, 27 मामलों का निपटारा करते हुए पीड़ितों को दिलाया गया 3.5 करोड़ रुपये का मुआवजा।

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने गांधीनगर में 2 और 3 सितंबर को अपनी खुली सुनवाई के दौरान गुजरात में पुलिस की भारी लापरवाही और मनमानी कार्रवाई के कई मामले उजागर किए हैं। आयोग के इस विशेष शिविर में राज्य के भीतर प्रशासन और कानून व्यवस्था से जुड़ी कई ऐसी कमियां सामने आईं, जिन्होंने मानवाधिकारों के संरक्षण पर गंभीर सवाल खड़े कर दिए हैं।

दो दिनों तक चले इस गहन मंथन में मानवाधिकारों के उल्लंघन, शराबबंदी कानून को लागू करने में पुलिस की विफलता, खाद्य सुरक्षा और पॉक्सो (POCSO) एक्ट से जुड़े मामलों पर चर्चा हुई। इसके साथ ही, असंगठित क्षेत्र में महिलाओं के यौन उत्पीड़न (POSH) और संस्थागत देखभाल के मुद्दों पर भी शिकायतकर्ताओं, राज्य के अधिकारियों और गैर-सरकारी संगठनों के साथ लंबी बातचीत की गई।

आयोग के अध्यक्ष जस्टिस वी. रामासुब्रमण्यन और अन्य सदस्यों ने मिलकर कुल 45 मामलों की सुनवाई की। हालांकि, स्थिति का आकलन करने के बाद आयोग ने स्पष्ट किया कि पुलिस विभाग में कुछ व्यक्तिगत अधिकारियों या टीमों की गलतियां जरूर पाई गई हैं, लेकिन इसे पूरे तंत्र की नाकामी नहीं कहा जा सकता।

सुनवाई के दौरान अधिकारियों द्वारा पेश की गई अनुपालन रिपोर्ट के आधार पर 27 मामलों को बंद कर दिया गया। राहत की बात यह रही कि इन मामलों में अधिकारियों ने पीड़ितों को 3.5 करोड़ रुपये से अधिक का मुआवजा देने की पुष्टि की। वहीं, भावनगर के भीषण जहरीली शराब कांड में, जहां 13 से अधिक लोगों की जान चली गई थी, आयोग ने कड़ा रुख अपनाते हुए 'एक्शन टेकन रिपोर्ट' (कार्रवाई रिपोर्ट) तलब की है।

इस शिविर में कई बेहद संवेदनशील मामलों पर भी विचार किया गया। अमरेली में पायल गोटी की गैरकानूनी गिरफ्तारी और उनके साथ हुए सार्वजनिक दुर्व्यवहार के मामले में आयोग ने 7.5 लाख रुपये के मुआवजे की सिफारिश की है।

इसके अलावा हिरासत में मौत, पुलिस अत्याचार, नागरिक लापरवाही और बाल त्रासदियों जैसे मामलों की भी जांच की गई। मानवाधिकार कार्यकर्ता कांतिलाल परमार ने अमरेली सिविल अस्पताल में हनीबेन हरेशभाई की कथित मौत, दाहोद में एक महिला को सरेआम निर्वस्त्र कर पीटने और राजकोट में हिरासत में हुई मौत के मामलों को आयोग के संज्ञान में लाया।

दलित समुदाय के लिए श्मशान घाट की कमी का मुद्दा भी इस सुनवाई में प्रमुखता से छाया रहा। धोल्का के सथल गांव में अनुसूचित जाति के लोगों को अंतिम संस्कार के लिए दशकों से 12 किलोमीटर दूर जाना पड़ता था। आयोग के सीधे दखल के बाद, गांव की गोचर भूमि को श्मशान में बदलने का प्रस्ताव पारित किया गया, जिससे करीब 80 साल के लंबे इंतजार के बाद गांव में ही अंतिम संस्कार संभव हो सकेगा।

इन महत्वपूर्ण सुनवाईयों के बीच कुछ बेहद गंभीर मामले ऐसे भी रहे जो आयोग की जांच के दायरे से बाहर रह गए। इनमें अहमदाबाद के चिराग वाला का मामला शामिल है, जिसके लापता होने की रिपोर्ट दर्ज होने के बावजूद पुलिस ने उसके शव को "लावारिस" मानकर जला दिया था। इसी तरह, वेजलपुर पुलिस स्टेशन में 64 वर्षीय जहीरुद्दीन शेख की हिरासत में मौत का मामला भी इस बार आयोग की नजरों से बच गया।

इसके अतिरिक्त, अहमदाबाद के रामोल में इस साल अवैध पटाखा फैक्ट्री में हुए धमाके में 10 लोगों की मौत और पिछले साल बनासकांठा के डीसा में ऐसे ही एक विस्फोट में 21 लोगों की मौत के मामले भी आयोग की समीक्षा का हिस्सा नहीं बन पाए।

मजदूरों की सुरक्षा और नागरिक लापरवाही के मुद्दे भी सुनवाई के दौरान उठाए गए। भरूच की एक केमिकल फैक्ट्री में आग और धमाके में जान गंवाने वाले

पांच मजदूरों के परिवारों को मुआवजा मिल चुका है।

वहीं, दाहेज के एक प्लांट में जहरीली गैस के रिसाव से मारे गए चार श्रमिकों के परिजनों को 2 करोड़ रुपये से अधिक की राशि प्रदान की गई है। इसके अलावा, अहमदाबाद में एक विज्ञापन बोर्डिंग गिरने से तीन मजदूरों की मौत के मामले में आपराधिक कार्यवाही शुरू कर दी गई है।

अंत में, बंधुआ मजदूरी से जुड़े 27 कथित मामलों पर भी गंभीर चर्चा हुई। जस्टिस रामासुब्रमण्यन ने चिंता जताते हुए कहा कि मौसमी और प्रवासी मजदूर अक्सर प्रशासन की कार्रवाई होने से पहले ही तितर-बितर हो जाते हैं, जिससे कानूनी प्रक्रिया पूरी नहीं हो पाती।

उन्होंने ईंट भट्टों के लिए बिचौलियों को दिए जाने वाले अग्रिम भुगतान को भी रेखांकित किया और इसे गुजरात में बंधुआ मजदूरी का एक गंभीर लेकिन अनदेखा रूप करार दिया।

Source: <https://hindi.news18.com/news/chandigarh/nhrc-seeks-report-punjab-custodial-assault-allegations-police-10810237.html>

पंजाब में हिरासत में मारपीट के आरोपों पर NHRC सख्त, मुख्य सचिव और DGP से 2 हफ्ते में रिपोर्ट तलब

Written by: अनूप कुमार मिश्र Agency: News18Hindi

Last Updated: September 05, 2026, 22:37 IST

पंजाब में पुलिस हिरासत के दौरान कथित मारपीट और यातना के आरोपों पर राष्ट्रीय मानवाधिकार आयोग ने सख्त रुख अपनाया है। राज्यसभा सांसद तरुण चुघ की शिकायत पर संज्ञान लेते हुए आयोग ने पंजाब के मुख्य सचिव, डीजीपी और संगरूर के एसपी-जिलाधिकारी से दो सप्ताह में एक्शन टेकन रिपोर्ट मांगी है। एनएचआरसी ने पीड़ित का मेडिकल परीक्षण कराने और घटना से जुड़े सीसीटीवी फुटेज, पुलिस रिकॉर्ड तथा अन्य इलेक्ट्रॉनिक सबूत सुरक्षित रखने के निर्देश भी दिए हैं।

चंडीगढ़। पंजाब में पुलिस हिरासत के दौरान मारपीट के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने मामले की गंभीरता को देखते हुए पंजाब सरकार के मुख्य सचिव, डीजीपी समेत संगरूर के अधिकारियों से दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। मामला राज्यसभा सांसद तरुण चुघ की शिकायत के बाद एनएचआरसी के सामने पहुंचा। शिकायत में आरोप लगाया गया है कि पंजाब पुलिस कर्मियों ने एक व्यक्ति और उसके परिवार के सदस्यों के साथ हिरासत के दौरान मारपीट और यातना की। इसे गंभीर मानवाधिकार उल्लंघन बताया गया है। शिकायत के अनुसार, पीड़ित संगरूर जिले के सुनाम इलाके के गांव शेरों का रहने वाला है। आरोप है कि मुख्यमंत्री भगवंत मान के 'लोक मिलनी' कार्यक्रम के दौरान वह पंजाब में नशे के मुद्दे के विरोध में काला झंडा दिखा रहा था। इसके बाद पुलिस ने उसे हिरासत में ले लिया। शिकायत में दावा किया गया कि हिरासत के बाद उसके साथ मारपीट की गई और उसके परिवार के सदस्यों को भी परेशान किया गया। इस मामले पर एनएचआरसी के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने सुनवाई की। पीठ ने पंजाब के मुख्य सचिव, डीजीपी, एसपी संगरूर और जिलाधिकारी संगरूर को मामले की तत्काल जांच करने के निर्देश दिए हैं।

आयोग ने अधिकारियों से कहा है कि वे दो सप्ताह के भीतर बिंदुवार एक्शन टेकन रिपोर्ट पेश करें। साथ ही पीड़ित का तुरंत मेडिको-लीगल परीक्षण कराने का भी निर्देश दिया गया है, ताकि उसके साथ मारपीट के आरोपों की मेडिकल जांच हो सके। एनएचआरसी ने घटना से जुड़े पुलिस परिसर के सीसीटीवी फुटेज को बिना किसी छेड़छाड़ के सुरक्षित रखने को कहा है। आयोग ने फुटेज की प्रमाणित कॉपी पेन ड्राइव में जमा कराने के निर्देश भी दिए हैं। इसके अलावा एफआईआर, हिरासत से जुड़े रिकॉर्ड, पूछताछ करने वाले पुलिस कर्मियों की जानकारी और पीड़ित के परिवार के खिलाफ लगाए गए आरोपों से संबंधित पूरी रिपोर्ट भी मांगी गई है।

आयोग ने साफ कहा है कि मामले से जुड़े मेडिकल रिकॉर्ड, सीसीटीवी फुटेज, पुलिस रिकॉर्ड, इलेक्ट्रॉनिक डेटा और अन्य सभी भौतिक सबूतों को तुरंत सुरक्षित रखा जाए। अब पंजाब प्रशासन की जांच रिपोर्ट के बाद इस मामले में आगे की कार्रवाई तय होगी।

Source: <https://www.jagran.com/punjab/chandigarh-nhrc-takes-cognizance-of-assault-in-police-custody-after-showing-black-flag-to-cm-seeks-report-from-punjab-government-40363846.html>

CM को काला झंडा दिखाने के बाद पुलिस हिरासत में मारपीट, NHRC ने लिया संज्ञान; पंजाब सरकार से मांगी रिपोर्ट

By Digital Desk Edited By: Sushil Kumar

Published: Sun, 06 Sep 2026 05:19 AM (IST)

राष्ट्रीय मानवाधिकार आयोग ने मुख्यमंत्री के 'लोक मिलनी' में काला झंडा दिखाने वाले मोहनजीत सिंह पर कथित पुलिस प्रताड़ना का संज्ञान लिया है।

रोहित कुमार, चंडीगढ़। मुख्यमंत्री भगवंत मान के 'लोक मिलनी' कार्यक्रम के दौरान नशे के मुद्दे पर काला झंडा दिखाने के बाद पुलिस हिरासत में लिए गए मोहनजीत सिंह से कथित मारपीट और प्रताड़ना के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है।

राज्यसभा सदस्य तरुण। चुग की ओर से बीती चार सितंबर को दी गई शिकायत पर आयोग ने पंजाब के मुख्य सचिव, पुलिस महानिदेशक, संगरूर के पुलिस अधीक्षक और जिला मजिस्ट्रेट को नोटिस जारी किया है। आयोग ने मामले में तत्काल जांच कर नोटिस प्राप्त होने के दो सप्ताह के भीतर बिंदुवार कार्रवाई रिपोर्ट (एटीआर) प्रस्तुत करने के निर्देश दिए हैं।

गंभीर मारपीट और प्रताड़ना

आयोग के समक्ष रखी शिकायत के अनुसार, दो सितंबर को संगरूर के सुनाम स्थित गांव शेरों में मुख्यमंत्री के 'लोक मिलनी' कार्यक्रम के दौरान मोहनजीत सिंह ने पंजाब में नशे के मुद्दे को लेकर विरोध जताते हुए काला झंडा दिखाया था। शिकायत में आरोप लगाया गया है कि इसके बाद उन्हें पुलिस हिरासत में ले लिया गया और वहां उनके साथ गंभीर मारपीट और प्रताड़ना की गई।

उन्हें चोटें पहुंचाने और बिजली के झटके देने का भी आरोप लगाया गया है। शिकायत में पुलिसकर्मियों पर उनकी धार्मिक पहचान के साथ कथित तौर पर छेड़छाड़ करने का आरोप भी लगाया गया है। इसमें कहा गया है कि पुलिसकर्मियों ने उनका जूड़ा खोलकर बाल और दाढ़ी खींची।

उनकी मां और बहन के साथ कथित दुर्व्यवहार के आरोप भी शिकायत में लगाए गए हैं। इसके अलावा कथित हिरासत के दौरान वीडियो काल के माध्यम से पीड़ित को घायल और बिना कपड़ों की स्थिति में दिखाए जाने का भी आरोप लगाया गया है।

मेडिकल जांच और सीसीटीवी सुरक्षित रखने के निर्देश

एनएचआरसी के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मामले को मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान में लिया। आयोग ने पीड़ित का तत्काल चिकित्सकीय-कानूनी परीक्षण कराने के निर्देश दिए हैं। मेडिकल जांच रिपोर्ट, चोटों का विवरण और दिए गए उपचार की जानकारी भी मांगी गई है।

आयोग ने संबंधित पुलिस थाने और पुलिस परिसर की पूरी और बिना एडिट वाली सीसीटीवी फुटेज तत्काल सुरक्षित रखने के निर्देश दिए हैं। इसकी प्रमाणित प्रति पेन ड्राइव में आयोग को उपलब्ध कराने को कहा गया है। कथित वीडियो काल से संबंधित इलेक्ट्रॉनिक साक्ष्य भी सुरक्षित रखने के निर्देश दिए गए हैं।

हिरासत का पूरा रिकार्ड मांगा

आयोग ने गिरफ्तारी और हिरासत से जुड़े रिकार्ड, डीडीआर/जीडी प्रविष्टियां तथा अन्य पुलिस दस्तावेज उपलब्ध कराने को कहा है। मामले में प्राथमिकी दर्ज है या नहीं, इसकी जानकारी के साथ लगाई गई धाराओं और जांच की मौजूदा स्थिति की रिपोर्ट भी मांगी गई है। यदि प्राथमिकी दर्ज नहीं हुई है तो उसका कारण बताना होगा।

मोहनजीत सिंह की हिरासत या पूछताछ से जुड़े सभी पुलिसकर्मियों के नाम, पद, तैनाती और उनकी भूमिका की जानकारी भी आयोग को देनी होगी। आयोग ने किसी पुलिसकर्मी के प्रथम दृष्टया जिम्मेदार पाए जाने पर उसके खिलाफ की गई विभागीय या आपराधिक कार्रवाई का विवरण भी मांगा है।

पीड़ित की मां और बहन के साथ कथित दुर्य्यवहार के आरोपों की अलग से जांच कर उसके निष्कर्ष रिपोर्ट में शामिल करने के निर्देश दिए गए हैं। संगरूर के जिला मजिस्ट्रेट को आरोपों की स्वतंत्र पुष्टि और पीड़ित की चिकित्सकीय स्थिति की जांच कराने को कहा गया है।

आयोग ने सभी मेडिकल रिकार्ड, सीसीटीवी फुटेज, पुलिस रिकार्ड और इलेक्ट्रानिक साक्ष्यों को सुरक्षित रखने के निर्देश दिए हैं। मामला आगे की कार्रवाई के लिए रिपोर्ट मिलने के बाद आयोग के समक्ष रखा जाएगा।